DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II
MEETING No. 04/81-ALC2/2021 DATED 17.06.2020 (Held on 09.07.2020)

Please Note

i. For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
ii. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned applicant/company may go through the same and respond accordingly.
iii. Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned applicant/company and may be responded accordingly.
iv. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
v. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. 04/81 of Norms Committee-II for the year 2020-21 (Originally scheduled for 17.06.2020) held on 09.07.2020 through Video Conferencing under the Chairmanship of Shri R. P. Goyal, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri K. S. Sodhi, AD (ME)	MSME
2.	Shri Devendra Kumar Saini, ADG	DoT
3.	Shri Sushil Kumar Jangid, Scientist 'B'	MeitY
4.	Shri Shaish Kumar, (TEC-1)	Consultant
5.	Shri V.C. Agarwal, (TEC-3)	Consultant
6.	Shri S. K. Bhatnagar, (SKB)	Consultant
In attendance		
1.	Shri Shobhit Gupta, Dy. DGFT	DGFT
2.	Shri Pranav Upadhyay, Assistant Director	DGFT

Draft Minutes of Meeting No. 03/81 scheduled for 27.05.2020 and held on 10.06.2020 were circulated among all the members of the Committee on 03.07.2020. On receipt of comments, the minutes were finalized and uploaded on DGFT's website on 07.07.2020. Therefore, the minutes are unanimously approved.

Minutes of the cases discussed in the meeting are as under:

1	**Case No.:311/14/81-ALC2/2018**	Party Name: MERSEN INDIA PVT. LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/01029/AM19/	RLA File :07/24/040/00087/AM16/	Lic.No/Date:0710108424 25.06.2015	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019 followed by reminders on 31.03.2020 & 06.06.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

2	**Case No.:25/14/81-ALC2/2018**	Party Name: SHERA ENERGY PVT. LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00743/AM19/	RLA File :13/24/040/00002/AM16/	Lic.No/Date:1310047931 17.07.2015	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019 followed by reminders on 31.03.2020 & 06.06.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

3	**Case No.:312/14/81-ALC2/2018**	Party Name: SAKAR INDUSTRIES LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Approved**
	HQ File :01/81/050/01030/AM19/	RLA File :08/24/040/00110/AM16/	Lic.No/Date:0810135708 21.07.2015	

Decision: The Committee considered the case as per agenda and noted the comments given by DPIIT vide U. O. No.: P-47011/85/2020-TSW dated 22.05.2020. It was noted that the party has applied for import of Aluminium Scrap whereas import item is mentioned as Aluminium Ingots in the DPIIT comments. The matter was deliberated in the meeting and the Committee decided to fix the ad-hoc norms on the basis of inputs given by Technical Authorities present in the meeting as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
76012090	Aluminium Cast, Granulates	100 MT	76020010	Aluminium Scrap	1.05 Kgs/Kg content in the export products.

RA concerned may take suitable consequential action accordingly.

4	**Case No.:313/14/81-ALC2/2018**	Party Name: SAKAR INDUSTRIES LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Withdrawn**
	HQ File :01/81/050/01031/AM19/	RLA File :08/24/040/00108/AM16/	Lic.No/Date:0810135709 21.07.2015	
	Decision: The Committee considered the case as per the agenda and noted that the applicant via email dated 17.06.2020 informed that the above AA has been **redeemed**. Therefore, the Committee decided to **withdraw** the case from the agenda. Case is withdrawn.			

5	**Case No.:317/14/81-ALC2/2018**	Party Name: VOLEX INTERCONNECT (INDIA) PVT. LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/01035/AM19/	RLA File :04/24/040/00112/AM16/	Lic.No/Date:0410160894 10.08.2015	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019 followed by reminders on 30.03.2020 & 06.06.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

6	**Case No.:318/14/81-ALC2/2018**	Party Name: GOLDSTONE INFRATECH LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/01036/AM19/	RLA File :09/24/040/00279/AM16/	Lic.No/Date:0910062464 11.08.2015	**Action by :** TEC-1
	Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was sent to Consultant (TEC-1) on 02.07.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

7	**Case No.:322/14/81-ALC2/2018**	Party Name: STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/01040/AM19/	RLA File :04/24/040/00113/AM16/	Lic.No/Date:0410160911 13.08.2015	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019 followed by reminders on 30.03.2020 & 06.06.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

8	**Case No.:323/14/81-ALC2/2018**	Party Name: TRAFOMEC INDIA PVT LTD	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/01041/AM19/	RLA File :07/24/040/00190/AM16/	Lic.No/Date:0710108750 21.09.2015	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that DHI informed via email dated 02.07.2020 that the applicant had not submitted point-wise reply in its letter dated 24.01.2020. Therefore, the Committee decided to seek again from the applicant to furnish the point-wise reply of the following deficiencies as per written comments of DHI: 1. Complete specification with catalogue of each export product with quantity of export in number. 2. Sl. No. 2, 4, 5 & 11 of the Standard Deficiency Format. 3. Manufacturing process of export item giving specific use of each import item. The case stands deferred.			

9	**Case No.:34/14/81-ALC2/2018**	Party Name: ARFIN INDIA LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00752/AM19/	RLA File :08/24/040/00218/AM16/	Lic.No/Date:0810136182 06.10.2015	**Action by :** DPIIT
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DPIIT on 29.06.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

10	**Case No.:9/14/81-ALC2/2018**	Party Name: JSONS FOUNDRY PVT LTD	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00727/AM19/	RLA File :31/83/040/00141/AM16/	Lic.No/Date:3110065856 08.01.2016	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments of Consultant (SKB): 1. What is generic name of export product? What is the chemical composition of the export product? 2. Detail Technical note on manufacturing process including the relevant flow sheet. 3. Detail Technical Drawings with dimension of each export product, catalogue, if any, may also be furnished. 4. Weight of each export product. 5. Why LC Ferro Chrome of 0.3% and 0.5% are required to be imported. Please provide full justification. What is the effect on export product, if HC Ferro Chrome is allowed in place of LC Ferro Chrome? 6. Why Ni Cathode and Manganese metal are required for manufacture of export product? What			

will be the effect on the quality of export product, if export product is manufactured using Ferro nickel and Ferro Manganese?

7. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at including the net weight of components to be manufactured out of these imported materials, wastage claimed at each stage of manufacturing with complete justification supported by documentary evidence/drawing etc.

The case stands deferred.

11	**Case No.:353/14/81-ALC2/2018**	Party Name: POWER CONTROL EQUIPMENTS	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/01071/AM19/	RLA File :07/24/040/00359/AM16/	Lic.No/Date:0710109325 29.01.2016	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019 followed by reminders on 31.03.2020 & 06.06.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

12	**Case No.:354/14/81-ALC2/2018**	Party Name: POWER CONTROL EQUIPMENTS	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/01072/AM19/	RLA File :07/24/040/00364/AM16/	Lic.No/Date:0710109326 29.01.2016	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019 followed by reminders on 31.03.2020 & 06.06.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

13	**Case No.:355/14/81-ALC2/2018**	Party Name: KRISAM AUTOMATION PVT. LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/01073/AM19/	RLA File :07/24/040/00369/AM16/	Lic.No/Date:0710109343 03.02.2016	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019 followed by reminders on 31.03.2020 & 06.06.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

14	**Case No.:344/14/81-ALC2/2018**	Party Name: DC AUTO PARTS PVT. LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/01062/AM19/	RLA File :07/24/040/00313/AM16/	Lic.No/Date:0710109432 23.02.2016	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019 followed by reminders on 31.03.2020 & 06.06.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

15	**Case No.:359/14/81-ALC2/2018**	Party Name: AMC COOKWARE (INDIA) PVT. LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Approved**
	HQ File :01/81/050/01077/AM19/	RLA File :07/24/040/00409/AM16/	Lic.No/Date:0710109555 22.03.2016	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U. O. No.: P-47011/189/2019-TSW dated 30.06.2020. (Copy enclosed) **Note:** **1. Grade of steel to match in import & export.** **2. Thickness of sheet/circle should be between 0.1 mm to 1 mm.** RA concerned may take suitable consequential action accordingly.			

16	**Case No.:11/14/81-ALC2/2018**	Party Name: GALLANTT METAL LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00729/AM19/	RLA File :37/24/040/00009/AM16/	Lic.No/Date:3710002634 04.05.2016	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019 followed by reminders on 31.03.2020 & 06.06.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application along with reply of deficiencies as raised by Consultant (SKB) in Meeting No. 01/81 dated 01.04.2020. The case stands deferred.			

17	**Case No.:12/14/81-ALC2/2018**	Party Name: GALLANTT METAL LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00730/AM19/	RLA File :37/24/040/00011/AM16/	Lic.No/Date:3710002636 04.05.2016	**Action by :** Applicant

	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019 followed by reminders on 31.03.2020 & 06.06.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application along with reply of deficiencies as raised by Consultant (SKB) in Meeting No. 01/81 dated 01.04.2020. The case stands deferred.

18	**Case No.:13/14/81-ALC2/2018**	Party Name: GALLANTT METAL LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00731/AM19/	RLA File :37/24/040/00012/AM16/	Lic.No/Date:3710002637 04.05.2016	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019 followed by reminders on 31.03.2020 & 06.06.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application along with reply of deficiencies as raised by Consultant (SKB) in Meeting No. 01/81 dated 01.04.2020. The case stands deferred.			

19	**Case No.:14/14/81-ALC2/2018**	Party Name: GALLANTT METAL LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00732/AM19/	RLA File :37/24/040/00013/AM16/	Lic.No/Date:3710002638 04.05.2016	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019 followed by reminders on 31.03.2020 & 06.06.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application along with reply of deficiencies as raised by Consultant (SKB) in Meeting No. 01/81 dated 01.04.2020. The case stands deferred.			

20	**Case No.:15/14/81-ALC2/2018**	Party Name: GALLANTT METAL LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00733/AM19/	RLA File :37/24/040/00014/AM16/	Lic.No/Date:3710002639 04.05.2016	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019 followed by reminders on 31.03.2020 & 06.06.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application along with reply of deficiencies as raised by Consultant (SKB) in Meeting No. 01/81 dated 01.04.2020. The case stands deferred.			

21	**Case No.:17/14/81-ALC2/2018**	Party Name: GALLANTT METAL LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00735/AM19/	RLA File :37/24/040/00008/AM16/	Lic.No/Date:3710002642 23.05.2016	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019 followed by reminders on 31.03.2020 & 06.06.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application along with reply of deficiencies as raised by Consultant (SKB) in Meeting No. 01/81 dated 01.04.2020. The case stands deferred.			

22	**Case No.:19/14/81-ALC2/2018**	Party Name: AMC COOKWARE (INDIA) PVT. LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Approved**
	HQ File :01/81/050/00737/AM19/	RLA File :07/24/040/00047/AM17/	Lic.No/Date:0710109940 14.06.2016	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U. O. No.: P-47011/189/2019-TSW dated 30.06.2020. (Copy enclosed) **Note:** **1. Grade of steel to match in import & export.** **2. Thickness of sheet/circle should be between 0.1 mm to 1 mm.** RA concerned may take suitable consequential action accordingly.			

23	**Case No.:42/14/81-ALC2/2018**	Party Name: AMC COOKWARE (INDIA) PVT. LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Approved**
	HQ File :01/81/050/00760/AM19/	RLA File :07/24/040/00134/AM17/	Lic.No/Date:0710110268 17.08.2016	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U. O. No.: P-47011/189/2019-TSW dated 30.06.2020. (Copy enclosed) **Note:** **1. Grade of steel to match in import & export.** **2. Thickness of sheet/circle should be between 0.1 mm to 1 mm.** RA concerned may take suitable consequential action accordingly.			

24	**Case No.:150/14/81-ALC2/2018**	Party Name: AMC COOKWARE (INDIA) PVT. LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Approved**
	HQ File :01/81/050/00868/AM19/	RLA File :07/24/040/00176/AM17/	Lic.No/Date:0710110362 02.09.2016	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U. O. No.: P-47011/189/2019-TSW dated 30.06.2020. (Copy enclosed) **Note:** **1. Grade of steel to match in import & export.** **2. Thickness of sheet/circle should be between 0.1 mm to 1 mm.** RA concerned may take suitable consequential action accordingly.			

25	**Case No.:151/14/81-ALC2/2018**	Party Name: LDSQUARE TECHNOLOGIES INDIA PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Withdrawn**
	HQ File :01/81/050/00869/AM19/	RLA File :07/24/040/00177/AM17/	Lic.No/Date:0710110363 02.09.2016	
	Decision: The Committee considered the case as per the agenda and noted that the applicant informed via email dated 10.06.2020 that they have paid the duty with applicable interest and closed the AA. Therefore, the Committee decided to **withdraw** the case from the agenda. Case is withdrawn.			

26	**Case No.:172/14/81-ALC2/2018**	Party Name: GAYATRI BATTERIES PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00890/AM19/	RLA File :07/24/040/00221/AM17/	Lic.No/Date:0710110561 24.10.2016	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019 followed by reminders on 31.03.2020 & 07.06.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

27	**Case No.:33/14/81-ALC2/2018**	Party Name: DIANA METALS	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00751/AM19/	RLA File :04/24/040/00136/AM17/	Lic.No/Date:0410162477 08.11.2016	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019 followed by reminders on 30.03.2020 & 07.06.2020. However, no information has been received yet.			

	Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.

28	**Case No.:184/14/81-ALC2/2018**	Party Name: AMC COOKWARE (INDIA) PVT. LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Approved**
	HQ File :01/81/050/00902/AM19/	RLA File :07/24/040/00238/AM17/	Lic.No/Date:0710110630 09.11.2016	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U. O. No.: P-47011/189/2019-TSW dated 30.06.2020. (Copy enclosed) **Note:** **1. Grade of steel to match in import & export.** **2. Thickness of sheet/circle should be between 0.1 mm to 1 mm.** RA concerned may take suitable consequential action accordingly.			

29	**Case No.:193/14/81-ALC2/2018**	Party Name: SUNSHINE EXTRUSIONS INDIA P. LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00911/AM19/	RLA File :07/24/040/00258/AM17/	Lic.No/Date:0710110703 29.11.2016	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019 followed by reminders on 31.03.2020 & 07.06.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

30	**Case No.:345/14/81-ALC2/2018**	Party Name: AMC COOKWARE (INDIA) PVT. LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Approved**
	HQ File :01/81/050/01063/AM19/	RLA File :07/24/040/00313/AM17/	Lic.No/Date:0710110836 23.12.2016	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U. O. No.: P-47011/189/2019-TSW dated 30.06.2020. (Copy enclosed) **Note:** **1. Grade of steel to match in import & export.** **2. Thickness of sheet/circle should be between 0.1 mm to 1 mm.** RA concerned may take suitable consequential action accordingly.			

31	**Case No.:347/14/81-ALC2/2018**	Party Name: TRAFOMEC INDIA PVT. LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/01065/AM19/	RLA File :07/24/040/00329/AM17/	Lic.No/Date:0710110958 12.01.2017	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that DHI informed via email dated 02.07.2020 that the applicant had not submitted point-wise reply in its letter dated 24.01.2020. Therefore, the Committee decided to seek again from the applicant to furnish the point-wise reply of the following deficiencies as per written comments of DHI: 1. Complete specification with catalogue of each export product with quantity of export in number. 2. Sl. No. 2, 4, 5 & 11 of the Standard Deficiency Format. 3. Manufacturing process of export item giving specific use of each import item. The case stands deferred.			

32	**Case No.:349/14/81-ALC2/2018**	Party Name: AMC COOKWARE (INDIA) PVT. LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Approved**
	HQ File :01/81/050/01067/AM19/	RLA File :07/24/040/00315/AM17/	Lic.No/Date:0710111078 06.02.2017	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U. O. No.: P-47011/189/2019-TSW dated 30.06.2020. (Copy enclosed) **Note:** **1. Grade of steel to match in import & export.** **2. Thickness of sheet/circle should be between 0.1 mm to 1 mm.** RA concerned may take suitable consequential action accordingly.			

33	**Case No.:357/14/81-ALC2/2018**	Party Name: AMC COOKWARE (INDIA) PVT. LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Approved**
	HQ File :01/81/050/01075/AM19/	RLA File :07/24/040/00383/AM17/	Lic.No/Date:0710111264 09.03.2017	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U. O. No.: P-47011/189/2019-TSW dated 30.06.2020. (Copy enclosed) **Note:** **1. Grade of steel to match in import & export.** **2. Thickness of sheet/circle should be between 0.1 mm to 1 mm.** RA concerned may take suitable consequential action accordingly.			

34	**Case No.:44/14/81-ALC2/2018**	Party Name: VELOX AUTOMATION PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00762/AM19/	RLA File :52/24/040/00085/AM17/	Lic.No/Date:5210042215 15.03.2017	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019 followed by reminders on 31.03.2020 & 07.06.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

35	**Case No.:48/14/81-ALC2/2018**	Party Name: AMC COOKWARE (INDIA) PVT. LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Approved**
	HQ File :01/81/050/00766/AM19/	RLA File :07/24/040/00016/AM18/	Lic.No/Date:0710111502 28.04.2017	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U. O. No.: P-47011/189/2019-TSW dated 30.06.2020. (Copy enclosed) **Note:** **1. Grade of steel to match in import & export.** **2. Thickness of sheet/circle should be between 0.1 mm to 1 mm.** RA concerned may take suitable consequential action accordingly.			

36	**Case No.:55/14/81-ALC2/2018**	Party Name: ABB INDIA LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00773/AM19/	RLA File :07/24/040/00081/AM18/	Lic.No/Date:0710111752 14.06.2017	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments of DHI: 1. To indicate Item no of import where CRGO is proposed to be imported and any wastage on the same. 2. Sl. No 5, 8 &11 of SDF. 3. Specific use/write up of item No. 17 and the placement of the export product. The case stands deferred.			

37	**Case No.:68/14/81-ALC2/2018**	Party Name: SPIRAL EHL ENGINEERING PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00786/AM19/	RLA File :07/24/040/00002/AM18/	Lic.No/Date:0710111807 22.06.2017	**Action by :** Section

	Decision: The Committee considered the case as per agenda and noted that the applicant was allowed to attend personal hearing via video conferencing. However, the applicant via email dated 08.07.2020 requested for another date of personal hearing. Therefore, the Committee decided to call again the applicant for Personal Hearing in the forthcoming NC meeting. The case stands deferred.

38	**Case No.:62/14/81-ALC2/2018**	Party Name: D.V. INTERNATIONAL	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00780/AM19/	RLA File :05/23/040/00183/AM18/	Lic.No/Date:0510403617 08.08.2017	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019 followed by reminders on 31.03.2020 & 07.06.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

39	**Case No.:63/14/81-ALC2/2018**	Party Name: R. K. STEEL MANUFACTURING COMPANY PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00781/AM19	RLA File :04/24/040/00101/AM18/	Lic.No/Date:0410163442 18.08.2017	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019 followed by reminders on 30.03.2020 & 07.06.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

40	**Case No.:244/14/81-ALC2/2018**	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00962/AM19/	RLA File :07/21/040/00316/AM18/	Lic.No/Date:0710112108 07.09.2017	**Action by :** DHI
	Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was sent to DHI on 29.06.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

41	**Case No.:66/14/81-ALC2/2018**	Party Name: KIRAN UDYOG	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Approved**
	HQ File :01/81/050/00784/AM19/	RLA File :09/24/040/00321/AM18/	Lic.No/Date:0910065531 05.10.2017	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-1) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
85461000	Fibre Glass Tape	18000 Kgs	70191900	Fibre Glass Yarn	**As applied** @ 1.03 Kgs/Kg content in the export product

RA concerned may take suitable consequential action accordingly.

42	**Case No.:67/14/81-ALC2/2018**	Party Name: KIRAN UDYOG	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00785/AM19/	RLA File :09/24/040/00320/AM18/	Lic.No/Date:0910065532 05.10.2017	**Action by :** Applicant

Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-1):

1. Manufacturing process in detail indicating wastage claimed for each of input.
2. Details of indigenous input with quantity, if any.
3. Exact chemical name of import item at Sl. No. 2 and 3 with catalogue.
4. Net content of silicone rubber and fiber glass in export.

The case stands deferred.

43	**Case No.:152/14/81-ALC2/2018**	Party Name: SAPA EXTRUSION INDIA PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Approved**
	HQ File :01/81/050/00870/AM19/	RLA File :07/24/040/00182/AM18/	Lic.No/Date:0710112266 12.10.2017	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U. O. No.: P-47011/297/2019-TSW dated 09.07.2020 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
76109030	Relevant Alumunium Profiles	980392 Kgs	76012020	Unwrough Aluminium Billets Alloy 6005,6061,6063-6kpm.6a Diameter: 203MMX5800MM	**As applied i**.e. 1000 MT inclusive of 2% wastage on net contents

Note: Import item shall be of relevant grade and composition as contained/utilized in the export item.

RA concerned may take suitable consequential action accordingly.

44	**Case No.:148/14/81-ALC2/2018**	Party Name: DC AUTO PARTS PVT. LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00866/AM19/	RLA File :07/24/040/00168/AM18/	Lic.No/Date:0710112309 26.10.2017	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 07.06.2020. However, the the email was undelivered to the applicant due to incorrect email ID. Therefore, the Committee decided to ask form the RA, Bangalore to provide email ID of the applicant and also submit the complete set of application for examination of the case. The case stands deferred.			

45	**Case No.:183/14/81-ALC2/2018**	Party Name: ABB INDIA LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00901/AM19/	RLA File :07/24/040/00231/AM18/	Lic.No/Date:0710112554 19.12.2017	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments of DHI: 1. Appendix 11A of application giving wastage sought. 2. Sl. No. 11 of SDF for each raw material. 3. To indicate Item no of import where CRGO is proposed to be imported and any wastage on the same. 4. Complete specification items proposed for import with its use separately for each item, like item No. 120, 223 to 233, 234, 235, 264, 271 etc.. The case stands deferred.			

46	**Case No.:104/14/81-ALC2/2018**	Party Name: COSMOS ENGITECH PVT. LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00822/AM19/	RLA File :34/24/040/00229/AM18/	Lic.No/Date:3410043767 01.01.2018	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and Consultant (TEC-3) informed that the applicant's reply dated 15.06.2020 is deficient as it did not contain the details of export products. Therefore, the Committee decided to seek again from the applicant to furnish the following information: 1. Details of export products. The case stands deferred.			

47	**Case No.:195/14/81-ALC2/2018**	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00913/AM19/	RLA File :07/24/040/00257/AM18/	Lic.No/Date:0710112641 04.01.2018	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019 followed by a reminder on 31.03.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

48	**Case No.:216/14/81-ALC2/2018**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00934/AM19/	RLA File :34/24/040/00270/AM18/	Lic.No/Date:3410043787 08.01.2018	**Action by :** TEC-3
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to Consultant (TEC-3) on 29.06.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

49	**Case No.:74/14/81-ALC2/2018**	Party Name: SAKAR INDUSTRIES PVT. LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Approved**
	HQ File :01/81/050/00792/AM19/	RLA File :08/24/040/00231/AM18/	Lic.No/Date:0810141768 12.01.2018	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U. O. No.: P-47011/85/2020-TSW dated 22.05.2020. The matter was deliberated in the meeting and it was noted that the committee allows lower wastage where the input is Aluminium ingots as compared to the wastage where the input is Aluminium Scrap. Therefore the Committee decided to fix the ad-hoc norms on the basis of inputs given by Technical Authorities present in the meeting as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
76012090	Aluminium Cast Granulates	1800 MT	76011010	Remelted Aluminium Ingots / Aluminium Ingots	1.02 Kgs/Kg content in the export products.

RA concerned may take suitable consequential action accordingly.

50	**Case No.:373/14/81-ALC2/2018**	Party Name: ACCIONA WINDPOWER INDIA PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/01091/AM19/	RLA File :07/24/040/00300/AM18/	Lic.No/Date:0710112807 09.02.2018	**Action by :** Applicant

	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 12.03.2020 followed by a reminder on 12.06.2020. It was also noted that, on request of the applicant, a copy of deficiency letter was again sent on 15.06.2020. The applicant via email dated 16.06.2020 sought some more time to furnish the reply. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.

51	**Case No.:364/14/81-ALC2/2018**	Party Name: GAVIRANGA ENTERPRISES	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/01082/AM19/	RLA File :07/24/040/00318/AM18/	Lic.No/Date:0710112827 14.02.2018	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019 followed by a reminder on 31.03.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

52	**Case No.:365/14/81-ALC2/2018**	Party Name: GAVIRANGA ENTERPRISES	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/01083/AM19/	RLA File :07/24/040/00319/AM18/	Lic.No/Date:0710112828 14.02.2018	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019 followed by a reminder on 31.03.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

53	**Case No.:366/14/81-ALC2/2018**	Party Name: GAYATHRI BATTERIES PVT. LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/01084/AM19/	RLA File :07/24/040/00311/AM18/	Lic.No/Date:0710112878 26.02.2018	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019 followed by a reminder on 31.03.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

54	**Case No.:73/5/81-ALC2/2018**	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00281/AM19/	RLA File :34/24/040/00350/AM18/	Lic.No/Date:3410043923 27.02.2018	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 12.03.2020 followed by a reminder on 07.06.2020. However, no reply has been received yet. Therefore, the Committee decided to remind again the applicant for furnishing the requisite information. The case stands deferred.			

55	**Case No.:367/14/81-ALC2/2018**	Party Name: ACCIONA WINDPOWER INDIA PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/01085/AM19/	RLA File :07/24/040/00337/AM18/	Lic.No/Date:0710112930 06.03.2018	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 12.03.2020 followed by a reminder on 12.06.2020. It was also noted that, on request of the applicant, a copy of deficiency letter was again sent on 15.06.2020. The applicant via email dated 16.06.2020 sought some more time to furnish the reply. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

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Case No.:369/14/81-ALC2/2018	Party Name: SAPA EXTRUSION INDIA PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Approved**
HQ File :01/81/050/01087/AM19/	RLA File :07/24/040/00316/AM18/	Lic.No/Date:0710112996 21.03.2018	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 0710115051 dated 13.06.2019 in meeting No. 17/81 dated 27.11.2019 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
76109030	Relevant Alumunium Profiles	1960784 Kgs	76012020	Unwrought Aluminium Billets, Aluminium Ingots ALLOY 6005, 6005.02, 6061, 6061.016063- 6kpm.6a DIAMETER: 203MM X 5800MM	2% wastage allowed on net content

Note: Import item shall be of relevant grade and composition as contained/utilized in the export item.

RA concerned may take suitable consequential action accordingly.

57	**Case No.:370/14/81-ALC2/2018**	Party Name: SAPA EXTRUSION INDIA PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Approved**
	HQ File :01/81/050/01088/AM19/	RLA File :07/24/040/00315/AM18/	Lic.No/Date:0710112999 21.03.2018	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U. O. No.: P-47011/297/2019-TSW dated 09.07.2020 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
76042100	Alumunium Hollow Profiles	980392 Kgs	76012020	Unwrought Aluminium Billets, Aluminium Ingots Alloy 6005, 6005.02, 6061, 6061.016063- 6kpm.6a Diameter: 203MMX5800MM	**As applied i**.e. 1000 MT inclusive of 2% wastage on net content

Note: Import item shall be of relevant grade and composition as contained/utilized in the export item.

RA concerned may take suitable consequential action accordingly.

58	**Case No.:371/14/81-ALC2/2018**	Party Name: ADHESIVE SPECIALITIES	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/01089/AM19/	RLA File :07/24/040/00351/AM18/	Lic.No/Date:0710113008 22.03.2018	**Action by :** Applicant

Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019 followed by a reminder on 31.03.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application.

The case stands deferred.

59	**Case No.:121/14/81-ALC2/2018**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00839/AM19/	RLA File :34/24/040/00017/AM19/	Lic.No/Date:3410044075 24.04.2018	**Action by :** TEC-3

Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to Consultant (TEC-3) on 29.06.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

60	**Case No.:103/14/81-ALC2/2018**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File	RLA File	Lic.No/Date:3410044165	**Action by :**

	:01/81/050/00821/AM19/	:34/24/040/00065/AM19/	23.05.2018	Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 27.01.2020 followed by a reminder on 07.06.2020. However, no reply has been received yet. Therefore, the Committee decided to remind again the applicant for furnishing the requisite information. The case stands deferred.			

61	**Case No.:92/14/81-ALC2/2018**	Party Name: ABB INDIA LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00810/AM19/	RLA File :07/24/040/00050/AM19/	Lic.No/Date:0710113375 01.06.2018	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments of DHI: 1. Sl. No. 4, 5 & 11 of SDF, for each raw material. 2. To indicate item No. of import where CRGO is proposed to be imported and any wastage on the same. 3. Complete specification components proposed for import with its use separately for each item. The case stands deferred.			

62	**Case No.:108/14/81-ALC2/2018**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00826/AM19/	RLA File :34/24/040/00075/AM19/	Lic.No/Date:3410044263 19.06.2018	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 27.01.2020 followed by a reminder on 07.06.2020. However, no reply has been received yet. Therefore, the Committee decided to remind again the applicant for furnishing the requisite information. The case stands deferred.			

63	**Case No.:161/14/81-ALC2/2018**	Party Name: TUBACEX PRAKASH INDIA PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00879/AM19/	RLA File :03/95/040/00260/AM19/	Lic.No/Date:0310821783 20.06.2018	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019 followed by a reminder on 30.03.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

64	**Case No.:71/8/81-ALC2/2018**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00453/AM19/	RLA File :34/24/040/00117/AM19/	Lic.No/Date:3410044297 02.07.2018	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 27.01.2020 followed by a reminder on 07.06.2020. However, no reply has been received yet. Therefore, the Committee decided to remind again the applicant for furnishing the requisite information. The case stands deferred.			

65	**Case No.:120/14/81-ALC2/2018**	Party Name: ACCIONA WINDPOWER INDIA PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00838/AM19/	RLA File :07/24/040/00099/AM19/	Lic.No/Date:0710113621 23.07.2018	**Action by :** TEC-1
	Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was sent to Consultant (TEC-1) on 16.06.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-1) for expediting the comments. The case stands deferred.			

66	**Case No.:128/14/81-ALC2/2018**	Party Name: KIRAN UDYOG	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00846/AM19/	RLA File :09/24/040/00234/AM19/	Lic.No/Date:0910066574 17.08.2018	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-1): 1. Manufacturing process in detail indicating wastage claimed for each of input. 2. Details of indigenous input with quantity, if any. 3. Exact chemical name of import item at Sl. No. 2 and 3 with catalogue. 4. Net content of silicone rubber and fiber glass in export. The case stands deferred.			

67	**Case No.:245/14/81-ALC2/2018**	Party Name: BHUJ POLYMERS PVT. LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Approved**
	HQ File :01/81/050/00963/AM19/	RLA File :37/24/040/00001/AM19/	Lic.No/Date:3710002714 12.10.2018	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U. O. No.: P-47011/42/2020-TSW dated 20.02.2020 as under:			

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
79040030	ZINC WIRE	500 MT	79011100	Special High-Grade Zinc Ingot	**As applied** i.e. 504.20 MT inclusive of 0.84% wastage

RA concerned may take suitable consequential action accordingly.

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Case No.:177/14/81-ALC2/2018	Party Name: GOLDSTONE INFRATECH LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
HQ File :01/81/050/00895/AM19/	RLA File :09/24/040/00315/AM19/	Lic.No/Date:0910066766 25.10.2018	**Action by :** Applicant

Decision: The Committee considered the case as per agenda. Consultant (TEC-1) informed that material balance for rubber compound given in earlier letter dated 17.02.2020 is not in confirmation of the rubber compound weight given in the letter dated 22.05.2020, the details are as under:

Rating of Insulator	**Qty Required of Rubber Comp Item (Item** No.1 To 4) Per Piece Vide Letter dt. 17.02.2020	**Net Weight of Rubber Part** Per Piece In Export
15 KV	0.232 Kg	0.299 Kg
28 KV	0.319 Kg	0.316 Kg
25 kv	0.460 Kg	0.457 Kg
30 KV	0.503 Kg	0.500 Kg

Therefore, the Committee decided to seek a clarification from the applicant in this regard.

The case stands deferred.

69

Case No.:179/14/81-ALC2/2018	Party Name: GAVIRANGA ENTERPRISES	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
HQ File :01/81/050/00897/AM19/	RLA File :07/24/040/00190/AM19/	Lic.No/Date:0710114087 01.11.2018	**Action by :** Applicant

Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019 followed by a reminder on 31.03.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application.

The case stands deferred.

70

Case No.:96/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Rejected**
HQ File :01/81/050/00478/AM19/	RLA File :34/24/040/00249/AM19/	Lic.No/Date:3410044677 09.11.2018	

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking

	certain information as raised by Consultant (TEC-1) was sent to the applicant on 28.12.2018 followed by reminders on 01.06.2019, 14.08.2019, 10.12.2019 & 07.06.2020. However, no reply has been received yet. Hence, the Committee decided to reject the case under intimation to RA, Vadodara. RA concerned may take suitable consequential action accordingly.

71	**Case No.:200/14/81-ALC2/2018**	Party Name: MAHADEVA MULTI TECH	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00918/AM19/	RLA File :07/24/040/00218/AM19/	Lic.No/Date:0710114258 12.12.2018	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019 followed by a reminder on 31.03.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

72	**Case No.:297/14/81-ALC2/2018**	Party Name: BOMAFA SPECIAL VALVE SOLUTIONS PVT. LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/01015/AM19/	RLA File :08/24/040/00258/AM19/	Lic.No/Date:0810144141 20.12.2018	**Action by :** DHI
	Decision: The Committee considered the case as per the agenda and noted that DPIIT informed vide U. O. No.: P-47011/35/2020-TSW dated 27.02.2020 that the case does not pertains to it and may be consulted with DHI. The copy of application was referred to DHI on 02.07.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

73	**Case No.:215/14/81-ALC2/2018**	Party Name: WAAREE ENERGIES LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Approved**
	HQ File :01/81/050/00933/AM19/	RLA File :52/24/040/00070/AM19/	Lic.No/Date:5210042877 20.12.2018	

Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-3) as under:

Export Items:

Sl. No.	ITCHS Code	Export Item	Quantity
1.	85414011	Solar Modules 320WP-365WP (**Weight 22.5 Kg/Module)**	135616 Numbers

Import Items:

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	85414011	Solar Cell For Solar PV Modules Mono PERC	Net + 1% wastage

		Solar Cell, Efficiency: 21.5% And Above 5.25WP	
2	70071900	Solar Glass For Solar PV Module, ARC 1955x985x 3.2mm	As per GN-4
3	76041031	Aluminium Frame For Solar PV Module,1960x990mm	As per GN-4
4	39013000	EVA Sheet For Solar PV Module, 0.45x985mm	Net + 0.5% wastage
5	39206290	Backsheet For Solar PV Module 990 Mm.	Net + 0.5% wastage
6	74081990	Solar Ribbon For Solar PV Module, 0.9mm x 0.25mm	**As applied** (Combined Value of item No. 6, 7 and 9 restricted upto 2% of FoB value)
7	74081990	Solar Bus Bar For Solar PV Module, 5mm x 0.40mm.	**As applied** (Combined Value of item No. 6, 7 and 9 restricted upto 2% of FoB value)
8	85369030	PV Junction Box For Solar PV Module.	As per GN-4
9	35061000	RTV For Solar PV Module (Silicone Sealant)	**As applied** (Combined Value of item No. 6, 7 and 9 restricted upto 2% of FoB value)

Note:

1. **The following words "Weight 22.5 Kg/Module" may be added in the description of the export product.**
2. **Export item will contain 72 imported cells per module.**
3. **Specification and wattage of imported cells will be same as used in export items. The RA will obtain specification/wattage of the cells to be imported and would endorse the same on the authorization both for export and import products.**

RA concerned may take suitable consequential action accordingly.

74	**Case No.:224/14/81-ALC2/2018**	Party Name: JINDAL ALUMINIUM LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Approved**
	HQ File :01/81/050/00942/AM19/	RLA File :07/24/040/00211/AM19/	Lic.No/Date:0710114342 31.12.2018	

Decision: The Committee considered the case as per agenda and noted the matter was discussed in Policy Interpretation Committee in its meeting held on 9.6.2020. PIC has observed that while deciding the norms, the essentiality of the import is one of the main factors. Inputs are allowed on the basis of essentiality and not on the basis of cheaper availability. Each case is examined by the Committee taking into consideration of all relevant factors. If an item asked by the applicant is not required, the norms committee should allow the relevant item only. In this case, 'Aluminium Cast Strip' is not an essential/ primary raw material for manufacturing 'Rolled Aluminium Sheets'. Hence, the Norms Committee may decide the case accordingly. The Committee further noted that vide its letter dated 11.6.2020, the applicant has requested to allow import of ingots as against strips.

Therefore, the Committee decided to fix the ad-hoc norms as per written comments dated 08.07.2019 given by Consultant (TEC-3) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
76061200	Rolled Aluminium Sheets	4000000.000 Kgs	76011090	**Primary Aluminium Ingots in the form of Pigs/Sows/Slabs/T-Bars.**	1.02 Kgs/Kg content in the export product

Note: Description & quantity of import item may be allowed as per SION C-29.

RA concerned may take suitable consequential action accordingly.

75	**Case No.:225/14/81-ALC2/2018**	Party Name: TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00943/AM19/	RLA File :07/24/040/00209/AM19/	Lic.No/Date:0710114349 01.01.2019	**Action by :** Applicant

Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019 followed by a reminder on 31.03.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application.

The case stands deferred.

76	**Case No.:258/14/81-ALC2/2018**	Party Name: BHUJ POLYMERS PVT. LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00976/AM19/	RLA File :37/24/040/00004/AM19/	Lic.No/Date:3710002724 28.01.2019	**Action by :** Applicant

Decision: The Committee considered the case as per the agenda and decided to seek from the applicant to furnish the following information as per written comments given by DPIIT vide U. O. No.: P-47011/42/2020-TSW dated 20.02.2020:

1. Sl. No. 3, 4, 5 & 11 of the Standard Deficiency Format.

The case stands deferred.

77	**Case No.:275/14/81-ALC2/2018**	Party Name: SCHWEITZER ENGINEERING LABORATORIES PVT. LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00993/AM19/	RLA File :05/24/040/00625/AM19/	Lic.No/Date:0510409583 05.02.2019	**Action by :** MeitY

Decision: The Committee considered the case as per agenda and noted that the applicant directly sent reply of deficiency letter to MeitY on 07.05.2020. However, no comments have been received yet. Therefore, the Committee decided to remind MeitY for expediting the comments.

The case stands deferred.

78	**Case No.:49/2/81-ALC2/2019**	Party Name: VESTAS WIND TECHNOLOGY INDIA PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/01135/AM19/	RLA File :04/24/040/00259/AM19/	Lic.No/Date:0410165242 22.02.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and Consultant (TEC-1) informed that the applicant's reply dated 18.03.2020 is deficient as material balance per unit is not matching with individual and total import indicating in the license. Therefore, the Committee decided to seek again from the applicant to furnish the following information as per advice of Consultant (TEC-1): 1. Material balance per unit and corresponding total export and individual total import. 2. Material balance sheet should be strictly as per Sl. No. of import in the license. The case stands deferred.			

79	**Case No.:24/5/81-ALC2/2019**	Party Name: VESTAS WIND TECHNOLOGY INDIA PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00073/AM20/	RLA File :04/24/040/00283/AM19/	Lic.No/Date:0410165342 21.03.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and Consultant (TEC-1) informed that the applicant's reply dated 18.03.2020 is deficient as material balance per unit is not matching with individual and total import indicating in the license. Therefore, the Committee decided to seek again from the applicant to furnish the following information as per advice of Consultant (TEC-1): 1. Material balance per unit and corresponding total export and individual total import. 2. Material balance sheet should be strictly as per Sl. No. of import in the license. The case stands deferred.			

80	**Case No.: 90/2/81-ALC2/2019**	Party Name: JINDAL ALUMINIUM LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/01176/AM19/	RLA File :07/24/040/00269/AM19/	Lic.No/Date:0710114696 22.03.2019	**Action by : TEC-3**
	Decision: The Committee considered the case as per agenda and noted the matter was discussed in Policy Interpretation Committee in its meeting held on 9.6.2020. PIC observed that while deciding the norms, the essentiality of the import is one of the main factors. Inputs are allowed on the basis of essentiality and not on the basis of cheaper availability. Each case is examined by the Committee taking into consideration of all relevant factors. If an item asked by the applicant is not required, the norms committee should allow the relevant item only. In this case, 'Aluminium Cast Strip' is not an essential/ primary raw material for manufacturing 'Rolled Aluminium Sheets'. Hence, the Norms Committee may decide the case accordingly. In view of PIC comments, the Committee decided to refer the matter to Consultant (TEC-3) for examination of the case. The case stands deferred.			

81	**Case No.: 12/3/81-ALC2/2019**	Party Name: VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00032/AM20/	RLA File :31/83/040/00007/AM20/	Lic.No/Date:3110067393 24.04.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019 followed by a reminder on 31.03.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

82	**Case No.:14/3/81-ALC2/2019**	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Approved**
	HQ File :01/81/050/00034/AM20/	RLA File :04/24/040/00012/AM20/	Lic.No/Date:0410165518 26.04.2019	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 25.02.2020 given by Consultant (TEC-3) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
85444999	Earthing Cable (Copper Conductor) 1C X 50 Sq.MM	22000 Meters	74081190	8mm Continuous Cast Copper Rod	1.01Kgs/Kg content in the export product

RA concerned may take suitable consequential action accordingly.

83	**Case No.:21/3/81-ALC2/2019**	Party Name: VESTAS WIND TECHNOLOGY INDIA PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00041/AM20/	RLA File :04/24/040/00017/AM20/	Lic.No/Date:0410165523 30.04.2019	**Action by :** Applicant

Decision: The Committee considered the case as per agenda and Consultant (TEC-1) informed that the applicant's reply dated 18.03.2020 is deficient as material balance per unit is not matching with individual and total import indicating in the license. Therefore, the Committee decided to seek again from the applicant to furnish the following information as per advice of Consultant (TEC-1):

1. Material balance per unit and corresponding total export and individual total import.
2. Material balance sheet should be strictly as per Sl. No. of import in the license.

The case stands deferred.

84	**Case No.:9/5/81-ALC2/2019**	Party Name: JINDAL SAW LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Approved**
	HQ File :01/81/050/00058/AM20/	RLA File :05/23/040/00055/AM20/	Lic.No/Date:0510410481 06.05.2019	

Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms, on the basis of study group report/proposal recommended, as per written comments given by Consultant (TEC-3) as under:

Export Items:

Sl. No.	ITCHS Code	Export Item	Quantity
1.	73051129	Carbon Steel HSAW Coated Pipe 32" to 64"OD X THK 7.14MM to 12.70MM, API 5L GradeX52 PSL2, 106405 MTR Wt. 32296.753MT Carbon Steel HSAW Externally 3LPE & Internally Liquid Epoxy Coated Pipe 32" to 64"OD X THK 7.14MM to 12.70 MM, API 5L GradeX52 PSL2, 106405.000 MTR Wt. 32296.753 MT **Coating thickness (i) Adhesive 280 Micron (ii) Polyethylene 2760 Micron & coating area 419674.766 Sq. mtr**	106405 Meter

Import Items:

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	72000000	**Non-Alloy HR Coils/Plates**	1.05 MT/MT content in the export product
2	72299021	**Welding Wire**	As applied
3	38109090	Welding Flux (Misc. Item) All Grades	As applied (Value upto 1.5% of FoB value)
4	37019990	X-Ray Film (Misc. Item) With All Size/Total Industrial X-Ray Film (Misc. Items) All Size/Total 5140 M2.	
5	72299021	CO2 Wire (Misc. Item)/Wire Electrode/ Mig Wire All Size/Grades	
6	72051000	Steel Shots & Grits (Misc. Item) (All Grade)	
7	39011000	Adhesive (LDPE/ LLDPE) (All Grade/ All Type)	As applied
8	39012000	Polyethylene (All Grade/ All Type)	1780 MT

Note:

1. **The words "Coating thickness (i) Adhesive 280 Micron (ii) Polyethylene 2760 Micron & coating area 419674.766 Sq. mtr" may be added in the description of export item.**
2. **Description & quantity of import item at Sl. No. 1 may be allowed as per Sl. No. 1 of SION C-593.**
3. **Description of import item at Sl. No. 2 may be amended as "Welding wire".**
4. **Grade & thickness of steel to match in import & export items.**
5. **Coating thickness should be as per test report.**
6. **The applicant should import relevant adhesive only.**

RA concerned may take suitable consequential action accordingly.

85	**Case No.:21/5/81-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Rejected**
	HQ File	RLA File	Lic.No/Date:3410045142	

	:01/81/050/00070/AM20/	:34/24/040/00046/AM20/	15.05.2019	

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 03.08.2019 followed by reminders on 20.09.2019, 17.12.2019 & 07.06.2020. However, no reply has been received yet. Hence, the Committee decided to reject the case under intimation to RA Vadodara.

RA concerned may take suitable consequential action accordingly.

86	**Case No.:22/5/81-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Rejected**
	HQ File :01/81/050/00071/AM20/	RLA File :34/24/040/00045/AM20/	Lic.No/Date:3410045143 15.05.2019	

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 03.08.2019 followed by reminders on 20.09.2019, 17.12.2019 & 07.06.2020. However, no reply has been received yet. Hence, the Committee decided to reject the case under intimation to RA Vadodara.

RA concerned may take suitable consequential action accordingly.

87	**Case No.:26/5/81-ALC2/2019**	Party Name: VOESTALPINE VAE VKN INDIA PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Approved**
	HQ File :01/81/050/00075/AM20/	RLA File :05/24/040/00101/AM20/	Lic.No/Date:0510410637 20.05.2019	

Decision: The Committee considered the case as per the agenda and noted the comments dated 7.7.2020 given by Consultant (SKB). After deliberating, the Committee decided to fix the ad-hoc norms on repeat of AA No. 0510409887 dated 08.03.2019 decided in Meeting No. 3/81-ALC2/2020 dated 27.05.2020 as under:

Export Items:

Sl. No.	ITCHS Code	Export Item	Quantity
1	73029090	50992429-Turnout 1 In 9-190-54E1	27.000 Sets
2	73029090	50992430-Turnout 1 In 12-413-54E1	20.000 Sets

Import Items:

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	73029090	Double Spring Washer Fe-6 -25 X 10 X6	Net to net basis
2	73021010	Guard Rail 33c1 R260 According To En13674-3: 2010, Length 4100mm	1.02 Kgs/kg content in the export product
3	73021010	Guard Rail 33c1 R260 According To En13674-3: 2010, Length 5800mm	1.02 Kgs/kg content in the export product
4	73021010	Guard Rail 33c1 R260 According To En13674-3: 2010, Length 5900mm	1.02 Kgs/kg content in the export product
5	73021010	Guard Rail 33c1 R260 According To En13674-3: 2010, Length 7100mm	1.02 Kgs/kg content in the export product
6	73029090	Laminated I-Fast	Net to net basis

7	73021010	Rail Flat Bottom 54e1- R 260 According To 13674-1:2017, Length 12650mm	1.02 Kgs/kg content in the export product
8	73021010	Rail Flat Bottom 54e1- R 260 According To 13674-1:2017 , Length 13000mm	1.02 Kgs/kg content in the export product
9	73023000	Switchblade Blank Lh 54e1-11250-Forged, Switch Blade Profile 54e1a1	Net to net basis
10	73023000	Switchblade Blank Lh 54e1-13580-Forged, Switch Blade Profile 54e1a1	Net to net basis
11	73023000	Switchblade Blank Rh 54e1-11250-Forged, Switch Blade Profile 54e1a1	Net to net basis
12	73023000	Switchblade Blank Rh 54e1-13580-Forged, Switch Blade Profile 54e1a1	Net to net basis
13	73029090	Tension Clamp Skl-12, Ktl 15 Um	Net to net basis

Note: 2% wastage allowed on total weight of Rails of relevant grades in the export of 47 sets of turnouts.

RA concerned may take suitable consequential action accordingly.

88	**Case No.:33/5/81-ALC2/2019**	Party Name: BLUEBIRD SOLAR PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00082/AM20/	RLA File :05/23/040/00078/AM20/	Lic.No/Date:0510410642 21.05.2019	**Action by :** TEC-3

Decision: The Committee considered the case as per the agenda and Consultant (TEC-3) informed that the applicant's reply dated 10.01.2020 is deficient. Therefore, the Committee decided to seek again from the applicant to furnish the following information as per advice of Consultant (TEC-3):

1. Why it is proposed to use cut cells for export product at Sl. No. 8 when full cell can be used to cover the range of module.
2. Whether it is possible to use smaller cells in place of cutting large cells? If not, reasons for the same.

The case stands deferred.

89	**Case No.:34/5/81-ALC2/2019**	Party Name: JINDAL SAW LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Approved**
	HQ File :01/81/050/00083/AM20/	RLA File :05/23/040/00079/AM20/	Lic.No/Date:0510410679 23.05.2019	

Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms, on the basis of study group report/proposal recommended, as per written comments given by Consultant (TEC-3) as under:

Export Items:

Sl. No.	ITCHS Code	Export Item	Quantity

1.	73051129	Carbon Steel LSAW 3LPE Coated Pipe30 "Odto40" XTHK15.94MM to26.35MM, API 5L GradeX52 PSL2, 22101.000MTR,Wt. 11353.952 MT Carbon Steel LSAW 3LPE Coated Pipe 30"OD to 40" X THK15.94 MM to 26.35 MM, API 5L GradeX52 PSL2, 22101.000 MTR, Bare Pipes Wt. 11353.952 MT **Coating thickness (i) Adhesive 200 Micron (ii) Polyethylene 3100 Micron & coating area 67913.963 Sq. mtr**	22101 Meter
2.	73051129	Carbon Steel LSAW Bare Pipe 30"to40"OD X THK15.94MM to30.18MM,API 5L GradeX52 PSL2, 2286.000MTR Wt. 1251.016 MT Carbon Steel LSAW Bare Pipe 30"to40"OD X THK15.94MM to 30.18 MM, API 5L GradeX52 PSL2, 2286.000 MTR Wt. 1251.016 MT	2286 Meter

Import Items:

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	72000000	**Non-Alloy HR Coils/Plates**	1.05 MT/MT content in the export product
2	72299021	**Welding Wire**	4 Kg/MT of export item at Sl. No. 1
3	38109090	Welding Flux (Misc. Item) All Grades	As applied (Value upto 1% of FoB value)
4	72299021	CO2 Wire (Misc. Item)/Wire Electrode/ Mig Wire All Size/Grades	
5	72051000	Steel Shots / Grits (Misc. Item) (All Grade)	
6	39011000	Adhesive (All Grade/All Type) Adhesive (LDPE/ LLDPE) (All Grade/ All Type)	15.50 MT
7	39012000	Polyethylene	254.10 MT
8	72000000	Non-Alloy HR Coils/Plates	1.05 MT/MT content in the export product
9	72299021	**Welding Wire**	4 Kg/MT of export item at Sl. No. 2
10	38109090	Welding Flux (Misc. Items) All Grade	As applied (Value upto 2% of FoB value)
11	72299021	CO2 Wire (Misc. Item)/Wire Electrode/ Mig Wire All Size/Grades	

Note:

1. **The words "Coating thickness (i) Adhesive 200 Micron (ii) Polyethylene 3100 Micron & coating area 67913.963 Sq. mtr" may be added in the description of export item at Sl. No. 1.**
2. **Description & quantity of import items at Sl. No. 1 & 8 may be allowed as per Sl. No. 1 of SION C-593.**
3. **Description of import items at Sl. No. 2 & 9 may be amended as "Welding wire".**
4. **The applicant should import relevant adhesive only.**
5. **Grade & thickness of steel to match in import & export items.**
6. **Coating thickness should be as per test report.**

RA concerned may take suitable consequential action accordingly.

90	**Case No.:39/5/81-ALC2/2019**	Party Name: SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**

	HQ File :01/81/050/00088/AM20/	RLA File :05/24/040/00096/AM20/	Lic.No/Date:0510410693 24.05.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and Consultant (TEC-3) informed vide email dated 14.06.2020 that the applicant's reply dated 01.06.2020 is deficient. Therefore, the Committee decided to seek again from the applicant to furnish the following information as per written comments of Consultant (TEC-3): 1. Justification for wastage of 31.3% on input for slitting supported by evidence. 2. Price of disposal of scrap in last 3 years with supporting documents. 3. Documents for CIF price of inputs. The case stands deferred.			

91	**Case No.:40/5/81-ALC2/2019**	Party Name: SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00089/AM20/	RLA File :05/24/040/00095/AM20/	Lic.No/Date:0510410694 24.05.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted the written comments given by Consultant (TEC-3). The Committee also noted the comments of DPIIT as given in other similar cases. Hence, the Committee decided to refer back the matter again to Consultant (TEC-3) for re-examination. The Committee also noted that the applicant has demanded significantly higher wastage than that recommended by Consultant (TEC-3). It was also decided to ask the applicant to justify wastages as demanded. The case stands deferred.			

92	**Case No.:41/5/81-ALC2/2019**	Party Name: SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00090/AM20/	RLA File :05/24/040/00094/AM20/	Lic.No/Date:0510410695 24.05.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted the written comments given by Consultant (TEC-3). The Committee also noted the comments of DPIIT as given in other similar cases. Hence, the Committee decided to refer back the matter again to Consultant (TEC-3) for re-examination. The Committee also noted that the applicant has demanded significantly higher wastage than that recommended by Consultant (TEC-3). It was also decided to ask the applicant to justify wastages as demanded. The case stands deferred.			

93	**Case No.:1/16/81-ALC2/2019**	Party Name: KANADE ANAND UDYOG PVT. LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Approved**
	HQ File :01/81/050/00286/AM20/	RLA File :03/94/040/00569/AM20/	Lic.No/Date:0310832294 17.10.2019	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U. O. No.: P-47011/41/2020-TSW dated 21.02.2020,			

taking cue from SIONs C-371 & C-375, as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73089090	Galvanised Cable Tray (Exempt Material - Zinc Ingots 75.00 M.T.)	600.000 MT	79011100	Zinc Ingots (Purity 99.95%)	24 MT i.e. 4% of net weight of export item

RA concerned may take suitable consequential action accordingly.

94	**Case No.:2/16/81-ALC2/2019**	Party Name: KANADE ANAND UDYOG PVT. LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Approved**
	HQ File :01/81/050/00287/AM20/	RLA File :03/94/040/00570/AM20/	Lic.No/Date:0310832295 17.10.2019	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U. O. No.: P-47011/41/2020-TSW dated 21.02.2020, taking cue from SIONs C-371 & C-375, as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73089090	Galvanised Cable Tray (Exempt Material – Zinc Ingots 75.00 M.T)	600.000 MT	79011100	Zinc Ingots (Purity 99.95%)	24 MT i.e. 4% of net weight of export item

RA concerned may take suitable consequential action accordingly.

95	**Case No.:6/16/81-ALC2/2019**	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00291/AM20/	RLA File :09/24/040/00368/AM20/	Lic.No/Date:0910068126 22.10.2019	**Action by :** Applicant

Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments of DHI:

1. Specific use of Aluminum sheets (Item No. 3) in export product with justification of quantity of import & wastage.
2. Calculation of painting material and import items at Sl. No. 6 & 7.

The case stands deferred.

96	**Case No.:7/16/81-ALC2/2019**	Party Name: SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00292/AM20/	RLA File :05/24/040/00425/AM20/	Lic.No/Date:0510412272 25.10.2019	**Action by :** Applicant

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 07.06.2020.

	However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.

97	**Case No.: 9/16/81-ALC2/2019**	Party Name: AXORA RESOURCES LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Rejected**
	HQ File :01/81/050/00294/AM20/	RLA File :02/24/040/00109/AM20/	Lic.No/Date:0210209513 28.10.2019	
	Decision: The Committee considered the case as per the agenda and noted that the applicant in its letter dated 13th May, 2020 stated that the percentage of Lead in imported product is 98%. However, as per certificate of analysis of inputs submitted the applicant, the Lead percent in the imported product has purity greater than 99%. The Committee opined that there is no manufacturing process involved as the presence of Lead in import and export is greater than 99%. Therefore, the Committee decided to **reject** the case as per written comments given by MSME via email dated 08.07.2020 under intimation to RA Kolkata. RA concerned may take suitable consequential action accordingly.			

98	**Case No.:44/18/81-ALC2/2019**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Approved**
	HQ File :01/81/050/00338/AM20/	RLA File :34/24/040/00268/AM20/	Lic.No/Date:3410045678 03.12.2019	

Decision: The Committee considered the case as per agenda and noted the comments given by DPIIT vide U. O. No.: P-47011/107/2019-TSW dated 21.02.2020. The Committee deliberated the matter in the Meeting and noted that similar norms for AA No. 3410043984 dated 21.03.2018 of the same applicant have already been decided in Meeting No. 7/81 dated 10.07.2019. Hence, the Committee decided to fix the ad-hoc norms as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
76149000	Aluminium Conductor Composite Core (ACCC) Net Content : (1) Aluminium Ingots: 1949.900 MT (2) ARTICLES OF GRAPHITE (CARBON FIBER COMPOSITE CORE IN VARIOUS SIZES): 1700 KMS (166.600MT) (Total Weight = 2116.500MT)	1700 Kilometer	76011010	Aluminium Ingots	Allowed upto 1% wastage with accountability clause
			85459090	ARTICLES OF GRAPHITE (CARBON FIBER COMPOSITE CORE IN VARIOUS SIZES)	1717 KMS (168.27 MT) inclusive of 1% wastage

Note:

1. **For import item at Sl. No. 2, the type & specification should match with item used in the export product.**

RA concerned may take suitable consequential action accordingly.

99	**Case No.:3/19/81-ALC2/2019**	Party Name: DIAMOND ENGINEERING (CHENNAI) PVT. LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00342/AM20/	RLA File :04/24/040/00135/AM20/	Lic.No/Date:0410166336 06.12.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and decided to seek from the applicant to furnish the following information as per written comments given by DPIIT vide U. O. No.: P-47011/119/2019-TSW dated 11.05.2020: 2. Sl. No. 1, 3, 4, 5 & 11 of the Standard Deficiency Format. The case stands deferred.			

100	**Case No.:4/19/81-ALC2/2019**	Party Name: PEARL INSULATIONS PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00343/AM20/	RLA File :07/24/040/00202/AM20/	Lic.No/Date:0710115821 06.12.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019 followed by a reminder on 31.03.2020. The applicant via email dated 02.04.2020 requested more time to submit the documents. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

101	**Case No.:6/19/81-ALC2/2019**	Party Name: ALUFOIL PRODUCTS PVT. LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00345/AM20/	RLA File :02/24/040/00131/AM20/	Lic.No/Date:0210209602 09.12.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019 followed by a reminder on 30.03.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

102	**Case No.:5/19/81-ALC2/2019**	Party Name: RAJPUTANA INDUSTRIES PVT. LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00344/AM20/	RLA File :13/24/040/00177/AM20/	Lic.No/Date:1310049465 09.12.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter			

	seeking certain information as raised by MSME was sent to the applicant on 07.06.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.

103	**Case No.:7/19/81-ALC2/2019**	Party Name: EFD INDUCTION PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Approved**
	HQ File :01/81/050/00346/AM20/	RLA File :07/24/040/00213/AM20/	Lic.No/Date:0710115833 10.12.2019	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MeitY vide F. No. W-21/21/2020-IPHW-MeitY dated 08.05.2020 as under: 1. Quantity of import items at Sl. No. 1 to 9 may be allowed on **net to net** basis with **nil wastage.** 2. Quantity of import items at Sl. No. 10 to 19 may be allowed on **net to net** basis with **accountability clause on nil wastage**. RA concerned may take suitable consequential action accordingly.			

104	**Case No.:10/19/81-ALC2/2019**	Party Name: NAMO ALLOYS PVT. LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Approved**
	HQ File :01/81/050/00349/AM20/	RLA File :05/24/040/00544/AM20/	Lic.No/Date:0510412859 11.12.2019	

Decision: The Committee considered the case as per agenda. The matter was deliberated in the meeting and the Committee decided to fix the ad-hoc norms on the recommendation of Consultant (TEC-3) as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
76012010	Aluminium Alloy Ingots Containing Net Aluminium – 445350 KG, Silicon – 47100 KG , Copper – 7550 KG (Aluminium- 89.07%, Silicon- 9.42%, Copper- 1.51%)	500000 Kgs	1	76020010	Aluminium Scrap	As per SION C-3
			2	28046900	Silicon	
			3	74040012	Copper Scrap	

Note : Description of import items should be as per SION C-3.
RA concerned may take suitable consequential action accordingly.

105	**Case No.:9/19/81-ALC2/2019**	Party Name: NEO POWER ELECTRONICS & PROJECTS PVT.LTD	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00348/AM20/	RLA File :03/95/040/00888/AM20/	Lic.No/Date:0310833357 11.12.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and decided to seek from the applicant to furnish the following information as per advice of Consultant (TEC-3): 1. Weight of batteries. 2. Sl. No. 5 & 11 of the Standard Deficiency Format. The case stands deferred.			

106	**Case No.:11/19/81-ALC2/2019**	Party Name: SHERA ENERGY PVT. LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00350/AM20/	RLA File :13/24/040/00184/AM20/	Lic.No/Date:1310049469 11.12.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and decided to seek from the applicant to furnish the following information as per written comments given by DPIIT vide U. O. No.: P-47011/20/2020-TSW dated 18.03.2020: 1. Sl. No. 1, 2, 3, 5 & 11 of the Standard Deficiency Format. The case stands deferred.			

107	**Case No.:12/19/81-ALC2/2019**	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00351/AM20/	RLA File :09/24/040/00134/AM20/	Lic.No/Date:0910068279 12.12.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments of DHI: 1. Specific use of Aluminum sheets (Item No. 3) in export product with justification of quantity of import & wastage. 2. Calculation of painting material and import items at Sl. No. 7 & 8. The case stands deferred.			

108	**Case No.:13/19/81-ALC2/2019**	Party Name: SUBHAM ENGINEERING WORKS	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00352/AM20/	RLA File :03/95/040/00843/AM20/	Lic.No/Date:0310833407 13.12.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of			

	application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019 followed by a reminder on 30.03.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.

109	**Case No.:2/22/81-ALC2/2019**	Party Name: ASTA INDIA PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00392/AM20/	RLA File :34/24/040/00262/AM20/	Lic.No/Date:3410045771 08.01.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 17.02.2020 followed by a reminder on 13.06.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

110	**Case No.:1/22/81-ALC2/2019**	Party Name: RAJHANS METALS PVT. LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Approved**
	HQ File :01/81/050/00391/AM20/	RLA File :24/24/040/00044/AM20/	Lic.No/Date:2410042968 08.01.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (SKB) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74032100	Brass Billets (**Copper: 51-61 %, Lead: 2-3.5%, Zinc: 33-35.5%)**	200000.000 Kgs	74040022	Brass Scrap (Honey Grade As Per ISRI) (**Copper: 51-61%, Lead: 2-3.5%, Zinc: 33-35.5 %)**	1.06Kgs/Kg on net content of brass in the export product

Note:

1. **Export item (Brass Billets) should contain- Copper: 51-61 %, Lead: 2-3.5% & Zinc: 33-35.5%).**
2. **Import item (Brass Scrap –Honey Grade as Per ISRI) should contain- Copper: 51-61%, Lead: 2-3.5% & Zinc: 33-35.5 %.**
3. **Composition of brass to match both for imports and exports.**

RA concerned may take suitable consequential action accordingly.

111	**Case No.:3/22/81-ALC2/2019**	Party Name: JAIN FGL METAL INDUSTRIES	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00393/AM20/	RLA File :04/24/040/00151/AM20/	Lic.No/Date:0410166419 09.01.2020	**Action by :** Applicant

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 07.06.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information.

The case stands deferred.

112	**Case No.:4/22/81-ALC2/2019**	Party Name: SAPA EXTRUSION INDIA PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Approved**
	HQ File :01/81/050/00394/AM20/	RLA File :07/24/040/00240/AM20/	Lic.No/Date:0710116012 09.01.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U. O. No.: P-47011/297/2019-TSW dated 30.06.2020 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
76169990	Other Articles of Aluminum (Aluminum rails)	980392.160 Kgs	76012020	Unwrought Aluminium Billets Alloy 600516 x Diameter 203mm x Length 5800mm	**As applied for** i.e. 1000 MT inclusive of 2% wastage

Note: Import item shall be of relevant grade and composition as contained/utilized in the export item.

RA concerned may take suitable consequential action accordingly.

113	**Case No.:7/22/81-ALC2/2019**	Party Name: GALA PRECISION ENGINEERING PVT. LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00397/AM20/	RLA File :03/94/040/00847/AM20/	Lic.No/Date:0310834081 10.01.2020	**Action by :** Applicant

Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 18.02.2020 followed by a reminder on 16.06.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application.

The case stands deferred.

114	**Case No.:6/22/81-ALC2/2019**	Party Name: RAJHANS IMPEX PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Approved**
	HQ File :01/81/050/00396/AM20/	RLA File :24/24/040/00047/AM20/	Lic.No/Date:2410042974 10.01.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (SKB) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74032100	Brass Billets (**Copper: 56-58 %, Lead: 3%, Zinc: 37%, Other impurities: 2 %)**	75.000 MT	74040022	Brass Scrap- Honey Grade **(Copper: 56-58 %, Lead: 3%, Zinc: 37%, Other impurities: 2%)**	1.06Kgs/Kg on net content of brass in the export product

Note:

1. **Export item (Brass Billets) should contain- Copper: 56-58 %, Lead: 3%, Zinc: 37%) & other impurities: 2 %.**
2. **Import item (Brass Scrap- Honey Grade) should contain- Copper: 56-58 %, Lead: 3%, Zinc: 37% & other impurities: 2%).**
3. **Composition of brass to match both for imports and exports.**

RA concerned may take suitable consequential action accordingly.

115	**Case No.:8/22/81-ALC2/2019**	Party Name: H. H. METALS	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00398/AM20/	RLA File :05/23/040/00377/AM20/	Lic.No/Date:0510413314 13.01.2020	**Action by :** Applicant

Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 18.02.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application.

The case stands deferred.

116	**Case No.:10/22/81-ALC2/2019**	Party Name: RATNAMANI METALS AND TUBES LTD	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00400/AM20/	RLA File :08/24/040/00335/AM20/	Lic.No/Date:0810146986 13.01.2020	**Action by :** TEC-3

Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was sent to Consultant (TEC-3) on 17.06.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments.

The case stands deferred.

117	**Case No.:11/22/81-ALC2/2019**	Party Name: ALUTOP	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00401/AM20/	RLA File :07/24/040/00239/AM20/	Lic.No/Date:0710116026 14.01.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 18.02.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

118	**Case No.:14/22/81-ALC2/2019**	Party Name: DISHA AUTO COMPONENTS PVT. LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00404/AM20/	RLA File :03/94/040/00823/AM20/	Lic.No/Date:0310834191 15.01.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 17.06.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

119	**Case No.:12/22/81-ALC2/2019**	Party Name: SELP INDIA PVT. LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00402/AM20/	RLA File :03/95/040/00997/AM20/	Lic.No/Date:0310834156 15.01.2020	**Action by :** MeitY
	Decision: The Committee considered the case as per agenda and noted that the applicant directly sent reply of deficiency letter to MeitY on 08.07.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

120	**Case No.:17/22/81-ALC2/2019**	Party Name: K G METALLOYS	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00407/AM20/	RLA File :13/24/040/00191/AM20/	Lic.No/Date:1310049503 17.01.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 07.06.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

121	**Case No.:16/22/81-ALC2/2019**	Party Name: METALIC IMPRESSIONS (INDIA) PVT. LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00406/AM20/	RLA File :05/24/040/00672/AM20/	Lic.No/Date:0510413371 17.01.2020	**Action by :** Applicant

Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments of Consultant (TEC-1):

1. Exact size of import item & export item.
2. Layout sheet of manufacturing process.
3. Justification for 15% wastage claimed.

The case stands deferred.

122	**Case No.:15/22/81-ALC2/2019**	Party Name: P. K. STEEL AND METAL WORKS	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Approved**
	HQ File :01/81/050/00405/AM20/	RLA File :05/24/040/00668/AM20/	Lic.No/Date:0510413370 17.01.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on the basis of study group report dated 21.02.2020, as adopted by the Committee in the Meeting No. 24/81 dated 18.03.2020, as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73239390	Table, Kitchen & other household articles made from Magnetic Stainless Steel Circles of Grade 410 (Stainless Steel Content: 127272.73 Kgs)	127272.730 Kgs	72193590	Magnetic Stainless Steel Circles of Grade 410	1.10 Kgs/Kg content in the export product

Note:

1. **Grade of steel to match in import & export.**
2. **Thickness of sheet/circle should be between 0.1 mm to 1 mm.**
3. **Export product should be of circular/oval shape only.**

RA concerned may take suitable consequential action accordingly.

123	**Case No.:18/22/81-ALC2/2019**	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00408/AM20/	RLA File :03/95/040/01018/AM20/	Lic.No/Date:0310834331 20.01.2020	**Action by :** Applicant

Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 18.02.2020 followed by a reminder on 12.06.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application.

The case stands deferred.

124	**Case No.:21/22/81-ALC2/2019**	Party Name: GAVIRANGA ENTERPRISES	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Approved**
	HQ File :01/81/050/00411/AM20/	RLA File :07/24/040/00255/AM20/	Lic.No/Date:0710116046 21.01.2020	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MeitY vide F. No. W-21/23/2020-IPHW-MeitY dated 08.05.2020. (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

125	**Case No.:22/22/81-ALC2/2019**	Party Name: GAVIRANGA ENTERPRISES	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Approved**
	HQ File :01/81/050/00412/AM20/	RLA File :07/24/040/00256/AM20/	Lic.No/Date:0710116047 21.01.2020	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MeitY vide F. No. W-21/24/2020-IPHW-MeitY dated 08.05.2020. (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

126	**Case No.:20/22/81-ALC2/2019**	Party Name: USHA INDUSTRIAL CORPORATION	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00410/AM20/	RLA File :08/24/040/00333/AM20/	Lic.No/Date:0810147053 21.01.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 18.02.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

127	**Case No.: 1/1/81-ALC2/2020**	Party Name: GURUSHREE INDUSTRIES PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00459/AM20	RLA File :63/24/040/00001/AM20	Lic.No/Date:6310001432 18.02.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the applicant on 07.06.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

128	**Case No.: 2/1/81-ALC2/2020**	Party Name: RATNAVEER METALS LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00460/AM20/	RLA File :34/24/040/00378/AM20/	Lic.No/Date:3410045925 03.03.2020	**Action by :** MSME
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 01.07.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

129	**Case No.:4/1/81-ALC2/2020**	Party Name: GLITTER METALS PRIVATE LIMITED	Meet No/Date: 4/81-ALC2/2020 17.06.2020	**Status: Approved**
	HQ File :01/81/050/00462/AM20/	RLA File :03/94/040/01011/AM20/	Lic.No/Date:0310835199 04.03.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U. O. No.: P-47011/77/2020-TSW dated 28.04.2020 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73121020	**Alloy Steel** Wire Ropes Galvanised	608.000 MT	72299090	Alloy Steel Coated/ Plated Wire – Wire of SAE Grade	614.08 MT @1.01 Kgs/Kg content in the export product

Note:

1. **The words "Alloy Steel" may be prefixed with the description of export item.**
2. **Import item shall be of relevant grade and diameter as contained in the export item.**

RA concerned may take suitable consequential action accordingly.

130	**Case No.:3/1/81-ALC2/2020**	Party Name: PARAMJYOTI MOVERS PVT. LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00461/AM20/	RLA File :06/24/040/00091/AM20/	Lic.No/Date:0610039446 04.03.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 31.03.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

131	**Case No.:7/1/81-ALC2/2020**	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00465/AM20/	RLA File :05/23/040/00460/AM20/	Lic.No/Date:0510413815 06.03.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 31.03.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

132	**Case No.:5/1/81-ALC2/2020**	Party Name: MAK CONTROLS AND SYSTEMS PVT. LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00463/AM20/	RLA File :32/24/040/00136/AM20/	Lic.No/Date:3210079446 06.03.2020	**Action by :** DHI
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DHI on 18.06.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind DHI for expediting the comments. The case stands deferred.			

133	**Case No.:10/1/81-ALC2/2020**	Party Name: LOTUS AVIATION TECHNOLOGY PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00468/AM20/	RLA File :05/23/040/00475/AM20/	Lic.No/Date:0510413864 12.03.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 31.03.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

134	**Case No.:8/1/81-ALC2/2020**	Party Name: NAMO ALLOYS PVT. LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Approved**
	HQ File :01/81/050/00466/AM20/	RLA File :05/24/040/00751/AM20/	Lic.No/Date:0510413836 12.03.2020	

Decision: The Committee considered the case as per agenda. The matter was deliberated in the meeting and the Committee decided to fix the ad-hoc norms on the recommendation of Consultant (TEC-3) as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
76012010	Aluminium	500000	1	76020010	Aluminium Scrap	As per SION

	Alloys Ingots Containing Net Aluminium-445350.00 Kg, Silicon-47100.00 Kg, Copper-7550.00 Kg (Aluminium-89.07%, Silicon-9.42%, Copper-1.51%)	Kgs	2	28046900	Silicon	C-3
			3	74040012	Copper Scrap	

Note : Description of import items should be as per SION C-3.

RA concerned may take suitable consequential action accordingly.

135	**Case No.:11/1/81-ALC2/2020**	Party Name: PARAM INDUSTRIES	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00469/AM20/	RLA File :03/95/040/01157/AM20/	Lic.No/Date:0310835385 12.03.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 30.03.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

136	**Case No.:13/1/81-ALC2/2020**	Party Name: AUSA MEDICAL DEVICES PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00471/AM20/	RLA File :07/24/040/00304/AM20/	Lic.No/Date:0710116253 13.03.2020	**Action by :** MSME
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 03.07.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

137	**Case No.:17/1/81-ALC2/2020**	Party Name: DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00475/AM20/	RLA File :02/24/040/00202/AM20/	Lic.No/Date:0210209825 13.03.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments of MSME: 1. Net content of lead in export item.			

	2. Percent of lead in import and export item. 3. Certificate of analysis of import item. The case stands deferred.

138	**Case No.:12/1/81-ALC2/2020**	Party Name: JINDAL SAW LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00470/AM20/	RLA File :05/23/040/00461/AM20/	Lic.No/Date:0510413872 13.03.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and decided to seek from the applicant to furnish the following information as per advice of Consultant (TEC-3): 1. Coating thickness of each layer as per purchase order. 2. Surface area of pipes to be coated. The case stands deferred.			

139	**Case No.:14/1/81-ALC2/2020**	Party Name: JINDAL SAW LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00472/AM20/	RLA File :05/23/040/00457/AM20/	Lic.No/Date:0510413873 13.03.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and decided to seek from the applicant to furnish the following information as per advice of Consultant (TEC-3): 1. Coating thickness of each layer as per purchase order. 2. Surface area of pipes to be coated. 3. To provide clarification for why the import items at Sl. No. 2 & 3 are same. The case stands deferred.			

140	**Case No.:15/1/81-ALC2/2020**	Party Name: SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00473/AM20/	RLA File :05/24/040/00759/AM20/	Lic.No/Date:0510413875 13.03.2020	**Action by :** TEC-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 08.06.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments. The case stands deferred.			

141	**Case No.:18/1/81-ALC2/2020**	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00476/AM20/	RLA File :05/23/040/00477/AM20/	Lic.No/Date:0510413882 16.03.2020	**Action by : TEC-3**
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 08.06.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments. The case stands deferred.			

142	**Case No.:20/1/81-ALC2/2020**	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00478/AM20/	RLA File :04/24/040/00197/AM20/	Lic.No/Date:0410166620 16.03.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 30.03.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

143	**Case No.:19/1/81-ALC2/2020**	Party Name: TUBACEX PRAKASH INDIA PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00477/AM20/	RLA File :03/95/040/01068/AM20/	Lic.No/Date:0310835401 16.03.2020	**Action by :** TEC-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 29.06.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

144	**Case No.:21/1/81-ALC2/2020**	Party Name: JANS COPPER PVT. LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Approved**
	HQ File :01/81/050/00479/AM20/	RLA File :03/94/040/01044/AM20/	Lic.No/Date:0310835436 17.03.2020	
	Decision: The Committee considered the case as per the agenda and decided to approve the case as per written comments given by **DPIIT** vide U. O. No.: P-47011/34/2020-TSW dated 06.05.2020 (copy enclosed). RA concerned may take suitable consequential action accordingly.			

145	**Case No.:22/1/81-ALC2/2020**	Party Name: UPR ENGINEERING PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00480/AM20/	RLA File :03/95/040/01185/AM20/	Lic.No/Date:0310835465 17.03.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 30.03.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

146	**Case No.:2/4/81-ALC2/2020**	Party Name: KRISTI OVERSEAS	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00527/AM21/	RLA File :24/24/040/00007/AM21/	Lic.No/Date:2410043096 11.05.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments of MSME: 1. Percentage composition of import and export items. 2. Step-wise manufacturing process with wastage. The case stands deferred.			

147	**Case No.:1/4/81-ALC2/2020**	Party Name: N F METALS CORPN	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00526/AM21/	RLA File :05/24/040/00038/AM21/	Lic.No/Date:0510414148 11.05.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 03.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

148	**Case No.:3/4/81-ALC2/2020**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00528/AM21/	RLA File :03/94/040/00053/AM21/	Lic.No/Date:0310836192 14.05.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 06.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

149	**Case No.:7/4/81-ALC2/2020**	Party Name: C L GUPTA EXPORTS LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00532/AM21/	RLA File :05/23/040/00016/AM21/	Lic.No/Date:0510414181 15.05.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 03.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

150	**Case No.:8/4/81-ALC2/2020**	Party Name: C L GUPTA EXPORTS LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00533/AM21/	RLA File :05/23/040/00014/AM21/	Lic.No/Date:0510414182 15.05.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 03.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

151	**Case No.:13/4/81-ALC2/2020**	Party Name: JAY METAL ALLOYS	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00538/AM21/	RLA File :24/24/040/00008/AM21/	Lic.No/Date:2410043104 15.05.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments of MSME: 1. Percentage composition of import and export items. 2. Step-wise manufacturing process with wastage. The case stands deferred.			

152	**Case No.:6/4/81-ALC2/2020**	Party Name: PARAS LAMINATES PVT. LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00531/AM21/	RLA File :05/24/040/00047/AM21/	Lic.No/Date:0510414178 15.05.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 03.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

153	**Case No.:10/4/81-ALC2/2020**	Party Name: POWERCORE INDUSTRIES INDIA PVT. LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00535/AM21/	RLA File :07/24/040/00315/AM20/	Lic.No/Date:0710116462 15.05.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 06.07.2020. However, the applicant via email 09.07.2020 informed that they will send documents soon. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

154	**Case No.:4/4/81-ALC2/2020**	Party Name: R R KABEL LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00529/AM21/	RLA File :03/95/040/00061/AM21/	Lic.No/Date:0310836210 15.05.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 06.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

155	**Case No.:11/4/81-ALC2/2020**	Party Name: R R KABEL LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00536/AM21/	RLA File :03/95/040/00059/AM21/	Lic.No/Date:0310836231 15.05.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 06.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

156	**Case No.:5/4/81-ALC2/2020**	Party Name: R. M. ALLOYS PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00530/AM21/	RLA File :05/24/040/00048/AM21/	Lic.No/Date:0510414175 15.05.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 03.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

157	**Case No.:12/4/81-ALC2/2020**	Party Name: R. R. KABEL LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00537/AM21/	RLA File :03/95/040/00050/AM21/	Lic.No/Date:0310836232 15.05.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 06.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

158	**Case No.:9/4/81-ALC2/2020**	Party Name: VEDANTA LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00534/AM21/	RLA File :05/24/040/00770/AM20/	Lic.No/Date:0510414187 15.05.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 03.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

159	**Case No.:16/4/81-ALC2/2020**	Party Name: MONTEX GLASS FIBRE IND PVT. LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00541/AM21/	RLA File :03/95/040/00083/AM21/	Lic.No/Date:0310836249 18.05.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 06.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

160	**Case No.:14/4/81-ALC2/2020**	Party Name: VIRGO LAMINATES LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00539/AM21/	RLA File :05/24/040/00050/AM21/	Lic.No/Date:0510414200 18.05.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 03.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

161	**Case No.:17/4/81-ALC2/2020**	Party Name: DESHMUKH LEAD PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00542/AM21/	RLA File :03/94/040/00073/AM21/	Lic.No/Date:0310836251 19.05.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 06.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

162	**Case No.:18/4/81-ALC2/2020**	Party Name: RAJHANS IMPEX PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00543/AM21/	RLA File :24/24/040/00010/AM21/	Lic.No/Date:2410043111 19.05.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments of MSME: 1. Percentage composition of import and export items. 2. Step-wise manufacturing process with wastage. The case stands deferred.			

163	**Case No.:15/4/81-ALC2/2020**	Party Name: RAJHANS METALS PVT. LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00540/AM21/	RLA File :24/24/040/00006/AM21/	Lic.No/Date:2410043110 19.05.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 03.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

164	**Case No.:21/4/81-ALC2/2020**	Party Name: K G METALLOYS	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00546/AM21/	RLA File :05/23/040/00024/AM21/	Lic.No/Date:0510414203 20.05.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 03.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

165	**Case No.:19/4/81-ALC2/2020**	Party Name: NAMO ALLOYS PVT. LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00544/AM21/	RLA File :05/24/040/00058/AM21/	Lic.No/Date:0510414212 20.05.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 03.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

166	**Case No.:20/4/81-ALC2/2020**	Party Name: MADHUBENI HOME APPLIANCES PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00545/AM21/	RLA File :05/24/040/00053/AM21/	Lic.No/Date:0510414220 21.05.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 03.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

167	**Case No.:23/4/81-ALC2/2020**	Party Name: EFD INDUCTION PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00548/AM21/	RLA File :07/24/040/00050/AM21/	Lic.No/Date:0710116489 22.05.2020	**Action by :** MeitY
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY on 08.07.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

168	**Case No.:22/4/81-ALC2/2020**	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00547/AM21/	RLA File :05/23/040/00030/AM21/	Lic.No/Date:0510414226 22.05.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 07.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

169	**Case No.:24/4/81-ALC2/2020**	Party Name: RAJHANS METALS PVT. LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00549/AM21/	RLA File :24/24/040/00011/AM21/	Lic.No/Date:2410043115 22.05.2020	**Action by :** MSME
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 29.06.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

170	**Case No.:26/4/81-ALC2/2020**	Party Name: C L GUPTA EXPORTS LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00551/AM21/	RLA File :05/23/040/00032/AM21/	Lic.No/Date:0510414256 27.05.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 03.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

171	**Case No.:29/4/81-ALC2/2020**	Party Name: MASCOT METAL TRADERS	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00554/AM21/	RLA File :24/24/040/00012/AM21/	Lic.No/Date:2410043118 27.05.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments of MSME: 1. Percentage composition of import and export items. 2. Step-wise manufacturing process with wastage. The case stands deferred.			

172	**Case No.:28/4/81-ALC2/2020**	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00553/AM21/	RLA File :03/95/040/01199/AM20/	Lic.No/Date:0310836388 27.05.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 06.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

173	**Case No.:25/4/81-ALC2/2020**	Party Name: TRANSCON INDUSTRIES	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00550/AM21/	RLA File :09/24/040/00111/AM21/	Lic.No/Date:0910068803 27.05.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 06.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

174	**Case No.:31/4/81-ALC2/2020**	Party Name: AKSHAY ALUMINIUM ALLOYS LLP	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00556/AM21/	RLA File :05/23/040/00036/AM21/	Lic.No/Date:0510414277 28.05.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 06.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

175	**Case No.:30/4/81-ALC2/2020**	Party Name: GOLDI SOLAR PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00555/AM21/	RLA File :52/21/040/00017/AM21/	Lic.No/Date:5210043404 28.05.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 06.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

176	**Case No.:33/4/81-ALC2/2020**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00558/AM21/	RLA File :34/24/040/00048/AM21/	Lic.No/Date:3410046106 29.05.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 06.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

177	**Case No.:32/4/81-ALC2/2020**	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00557/AM21/	RLA File :04/24/040/00029/AM21/	Lic.No/Date:0410166790 29.05.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 06.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

178	**Case No.:27/4/81-ALC2/2020**	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00552/AM21/	RLA File :03/95/040/01032/AM20/	Lic.No/Date:0310836416 29.05.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 06.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

179	**Case No.:43/4/81-ALC2/2020**	Party Name: DISHA AUTO COMPONENTS PVT. LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00568/AM21/	RLA File :03/94/040/00096/AM21/	Lic.No/Date:0310836464 01.06.2020	**Action by :** MSME
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 08.07.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

180	**Case No.:34/4/81-ALC2/2020**	Party Name: LEADSTONE ENERGY LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00559/AM21/	RLA File :02/24/040/00014/AM21/	Lic.No/Date:0210209891 01.06.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 06.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

181	**Case No.:35/4/81-ALC2/2020**	Party Name: UPR ENGINEERING PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00560/AM21/	RLA File :03/95/040/00117/AM21/	Lic.No/Date:0310836456 01.06.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 06.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

182	**Case No.:36/4/81-ALC2/2020**	Party Name: URVI BRASS PRODUCTS	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00561/AM21/	RLA File :24/24/040/00014/AM21/	Lic.No/Date:2410043122 01.06.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments of MSME: 1. Percentage composition of import and export items. 2. Step-wise manufacturing process with wastage. The case stands deferred.			

183	**Case No.:37/4/81-ALC2/2020**	Party Name: HITECH EXTRUSION LLP	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00562/AM21/	RLA File :24/24/040/00013/AM21/	Lic.No/Date:2410043123 02.06.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments of MSME: 1. Percentage composition of import and export items. 2. Step-wise manufacturing process with wastage. The case stands deferred.			

184	**Case No.:38/4/81-ALC2/2020**	Party Name: NAMO ALLOYS PVT. LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00563/AM21/	RLA File :05/24/040/00080/AM21/	Lic.No/Date:0510414297 02.06.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 06.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

185	**Case No.:39/4/81-ALC2/2020**	Party Name: WINOMECHANIC PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00564/AM21/	RLA File :04/24/040/00026/AM21/	Lic.No/Date:0410166794 02.06.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 06.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

186	**Case No.:41/4/81-ALC2/2020**	Party Name: ENGINEERS INDIA	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00566/AM21/	RLA File :05/23/040/00037/AM21/	Lic.No/Date:0510414314 03.06.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 06.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

187	**Case No.:44/4/81-ALC2/2020**	Party Name: RAYZON GREEN ENERGIES	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00569/AM21/	RLA File :52/24/040/00011/AM21/	Lic.No/Date:5210043415 03.06.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 06.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

188	**Case No.:45/4/81-ALC2/2020**	Party Name: RAYZON GREEN ENERGIES	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00570/AM21/	RLA File :52/24/040/00077/AM20/	Lic.No/Date:5210043417 03.06.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 06.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

189	**Case No.:40/4/81-ALC2/2020**	Party Name: VON ROLL (INDIA) PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00565/AM21/	RLA File :07/24/040/00056/AM21/	Lic.No/Date:0710116545 03.06.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 06.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

190	**Case No.:42/4/81-ALC2/2020**	Party Name: WORTHY ENGINEERING	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00567/AM21/	RLA File :07/24/040/00058/AM21/	Lic.No/Date:0710116549 03.06.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 06.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

191	**Case No.:47/4/81-ALC2/2020**	Party Name: ICON POWER SOLUTIONS PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00572/AM21/	RLA File :05/23/040/00041/AM21/	Lic.No/Date:0510414336 05.06.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 06.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

192	**Case No.:46/4/81-ALC2/2020**	Party Name: R R KABEL LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00571/AM21/	RLA File :03/95/040/00875/AM20/	Lic.No/Date:0310836526 05.06.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 06.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

193	**Case No.:48/4/81-ALC2/2020**	Party Name: SHARBIN INTERNATIONAL	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00573/AM21/	RLA File :08/24/040/00054/AM21/	Lic.No/Date:0810147902 05.06.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 06.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

194	**Case No.:50/4/81-ALC2/2020**	Party Name: NAGREEKA INDCON PRODUCTS (P) LTD.	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00575/AM21/	RLA File :03/95/040/01148/AM20/	Lic.No/Date:0310836580 08.06.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 06.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

195	**Case No.:49/4/81-ALC2/2020**	Party Name: RAJ METAL INDUSTRIES	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00574/AM21/	RLA File :02/24/040/00018/AM21/	Lic.No/Date:0210209908 08.06.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 06.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

196	**Case No.:52/4/81-ALC2/2020**	Party Name: RATNAVEER METALS LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00577/AM21/	RLA File :34/24/040/00055/AM21/	Lic.No/Date:3410046133 09.06.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 06.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

197	**Case No.:51/4/81-ALC2/2020**	Party Name: UNIVERSAL METALLICS PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00576/AM21/	RLA File :05/24/040/00090/AM21/	Lic.No/Date:0510414354 09.06.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments of MSME: 1. Net content of aluminium in the export product. 2. Step-wise manufacturing process with wastage. 3. Certificate of analysis of import items. The case stands deferred.			

198	**Case No.:53/4/81-ALC2/2020**	Party Name: R R KABEL LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00578/AM21/	RLA File :03/95/040/00099/AM21/	Lic.No/Date:0310836620 10.06.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 06.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

199	**Case No.:54/4/81-ALC2/2020**	Party Name: WINOMECHANIC PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2020 17.06.2020	**Status: Deferred**
	HQ File :01/81/050/00579/AM21/	RLA File :04/24/040/00037/AM21/	Lic.No/Date:0410166814 10.06.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 06.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

Minutes of Offline Cases of Meeting No. 04/81 dated 17.6.2020

SI. No.	Applicant's Name / AA No.	HQ/RA File No.	Case History	Decision	Status
R1	ALSTOM PROJECTS INDIA LIMITED 0310683926 dated 29.02.2012	01/81/050/00515/AM12 03/94/040/01033/AM12	The Case was rejected in M. No. 18 dt. 04.12.2012 due to non-submission of reply. The applicants vide letter dated 09.02.2016 furnished reply with a requested to fix the ad-hoc norms. The applicant had also furnished reply dated 21.02.2019 to DHI of deficiency letter dated 23.10.2017 which was forwarded to DHI on 31.05.2019. DHI was reminded on 14.08.2019 & 03.10.2019 to expedite the comments. As per NC decision of M. No. 13/81 dt. 03.10.2019, a letter was sent to the applicant on 28.10.2019 followed by reminder dated 23.12.2019 requesting to submit the complete set of application. The applicant submitted the copy of application vide email dated 4.6.2020 which was referred to DHI on the same day.	The Committee considered the case as per the agenda. Based on written comments of DHI, the Committee decided to seek from the applicant the following information: i) Scanned copy of complete set of application alongwith ANF 4A ii) Complete specification of export products iii) The difference between export item No. 1 & 2 iv) Sl. No. 4, 5 & 11 of SDL export product wise. The calculation of the requirement of raw material should be supported by dimensional Engineering drawing with relevant dimensions highlighted.	Deferred
R2	ASTA INDIA PRIVATE LIMITED 3410040446 dated 14.08.2014	01/81/050/00354/AM15 34/24/040/00088/AM15/	The case was rejected in M. No. 05/81dated 18.06.2015 due to non-submission of reply of deficiency letter dated 11.12.2014. The applicant vide letter dated 07.05.2018 furnished the reply with a request to fix the ad-hoc norms. The applicant's reply was referred to DPIIT on 13.06.2018 for examination of the case. DPIIT vide U. O. dated 19.07.2019 suggested to call the applicant for personal hearing. The case was considered in M. No. 13/81 dated 04.10.2019 and the Committee heard the applicant's representative during personal hearing. The Committee directed the representative to furnish some information. As per NC decision, a deficiency letter was sent to the applicant on 28.10.2019. The applicant furnished the reply vide letter dated	The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments of DPIIT given vide U.O. No. P-470111/87/2019-TSW dated 19.5.2020 (copy enclosed). Concerned RA may take consequential action accordingly.	Approved

			27.12.2019 and forwarded to DPIIT on 31.01.2020.		
R3	ASTA INDIA PRIVATE LIMITED 3410040933 dated 06.02.2015	01/81/050/00079/AM16/DES.II 34/24/040/00292/AM15	The case was rejected in M. No. 12/81 dated 22.09.2015 due to non-submission of reply of deficiency letter dated 23.06.2015. The applicant vide letter dated 07.05.2018 furnished the reply with a request to fix the ad-hoc norms. The applicant's representation was referred to DPIIT on 13.06.2018 for examination of the case. DPIIT vide U.O. dated 19.07.2019 suggested to call the applicant for personal hearing. The case was considered in M. No. 13/81 dated 04.10.2019 and the Committee heard the applicant's representative during personal hearing. The Committee directed the representative to furnish some information. As per NC decision, a deficiency letter was sent to the applicant on 28.10.2019. The applicant furnished the reply vide letter dated 27.12.2019 and forwarded to DPIIT on 31.01.2020.	The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments of DPIIT given vide U.O. No. P-470111/87/2019-TSW dated 19.5.2020 (copy enclosed). Concerned RA may take consequential action accordingly.	Approved
R4	ASTA INDIA PRIVATE LIMITED 3410041462 dated 17.08.2015	01/81/050/00454/AM16/DES.II 34/24/040/00137/AM16/	The case was rejected in M. No. 09/81 dated 26.07.2016 due to non-submission of reply of deficiency letter dated 26.04.2016. The applicant vide letter dated 07.05.2018 furnished the reply with a request to fix the ad-hoc norms. The applicant's representation was referred to DPIIT on 13.06.2018 for examination of the case. DPIIT vide U.O. dated 19.07.2019 suggested to call the applicant for personal hearing. The case was considered in M. No. 13/81 dated 04.10.2019 and the Committee heard the applicant's representative during personal hearing. The Committee directed the representative to furnish some information. As per NC decision, a deficiency letter was sent to the applicant on 28.10.2019. The applicant furnished the reply vide letter dated 27.12.2019 and forwarded to DPIIT on 31.01.2020.	The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments of DPIIT given vide U.O. No. P-470111/87/2019-TSW dated 19.5.2020 (copy enclosed). Concerned RA may take consequential action accordingly.	Approved
R5	ASTA INDIA PRIVATE LIMITED 3410042077 dated 18.04.2016	01/81/050/00260/AM17 34/24/040/00213/AM16/	The case was rejected in M. No. 26/81 dated 21.03.2017 due to non-submission of reply of deficiency letter dated 14.12.2016. The applicant vide letter dated 07.05.2018 furnished the reply with a request to fix the ad-hoc norms. The applicant's representation was referred to DPIIT on 17.09.2018 for examination of the case. DPIIT vide U.O. dated 19.07.2019 suggested to call the applicant for personal hearing. The case was	The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments of DPIIT given vide U.O. No. P-470111/87/2019-TSW dated 19.5.2020 (copy enclosed).	Approved

			considered in M. No. 13/81 dated 04.10.2019 and the Committee heard the applicant's representative during personal hearing. The Committee directed the representative to furnish some information. As per NC decision, a deficiency letter was sent to the applicant on 28.10.2019. The applicant furnished the reply vide letter dated 27.12.2019 and forwarded to DPIIT on 31.01.2020.	Concerned RA may take consequential action accordingly.	
R6	BC INSTRUMENTS INDIA PRIVATE LIMITED	KASEZ/100% EOU/II/46/2003-04/Vol.I-941	The applicant requested for fixation of wastage norms in respect of machined components under 100% EOU. The applicant's representation was referred to DPIIT on 23.05.2018. The complete set of application was again sent to DPIIT on 01.11.2019 for examination of the case. The case was last considered in M. No. 19/81 dt. 26.12.2019 and decided to seek from the applicant to furnish some information as per advice of representative of DPIIT. As per NC decision, a deficiency letter was sent to the applicant on 28.01.2020. However, no reply has been received yet. Information received from the applicant vide email dated 17.6.2020 has been forwarded to DPIIT for comments on 27.6.2020.	The Committee decided to remind DPIIT to expedite the comments.	Deferred
R7	LEITWIND SHRIRAM MANUFACTURING LIMITED 0410147961 dated 15.07.2013	01/81/050/00194/AM14 04/24/040/00071/AM14	The case was rejected in M. No. 05 dt. 03.06.2014 due to non-submission of reply of deficiency letter dated 30.10.2013. The applicant requested for fixation of norms. As per NC decision of M. No. 13/81 dt. 03.10.2019, the case was referred to DPIIT on 01.11.2019 followed by a reminder on 23.12.2019 for expediting the comments. The case was last considered in M. No. 22/81 dt. 19.2.2020. As per decision of the committee, DPIIT has been reminded on 14.4.2020,	The Committee considered the case as per the agenda and directed the section to send complete set of application alongwith list of import and export items and reply/information received from the applicant to DPIIT as requested by it vide U.O. No. P-470111/86/2020-TSW dated 22.5.2020.	Deferred
R8	BHARAT HEAVY ELECTRICALS LIMITED 0510259435 dated 25.02.2010	01/81/050/00578/AM10 05/23/040/00176/AM10	BHEL obtained AA for import of components viz. Vibration Isolation Spring, Spares for Angle Drain Valves etc. against export/supply of Vibration Isolation System for TG Foundation/ Steam Drain Systems to Thermal Power Plants. The case was rejected in M. No.14/81 dated 09.10.2012 reiterating the decision taken in M. No. 12/13 dated 04.09.2012 on the grounds that the goods imported under this AA have been supplied 'as such' and hence not covered under	The Committee considered the case as per the agenda and noted that Policy Interpretation Committee in its meeting held on 9.6.2020 has decided that such supplies would be admissible as deemed export and also eligible for Advance Authorization.	Approved

			deemed export supplies as per PC 50 dt. 28.12.2011. However, the applicant represented against the rejection and submitted detailed literature and drawings. The case was referred to DHI on 25.09.2019 for examination. The case was considered in M. No. 13/81dated 04.10.2019 and decided to place the matter before the PIC. The case was discussed with Chairman NC-2 and it was observed that the similar cases of the applicant was placed before the PIC in its meeting held on 16.07.2019 where in the cases were decided in general with the observation that 'such supplies would be admissible as deemed export and should be eligible for AA'. On the basis of the recommendations of PIC, the cases were approved in NC Meeting No. 09/81 dated 07.08.2019. The case was last considered in M. No. 19/81 dt. 26.12.2019 and the Committee decided to refer the case to PIC to have clarity on the admissibility of such AA in view of PC 50 dt. 28.12.2011. The case was referred to PIC on 21.01.2020. The case was discussed in PIC meeting held on 9.6.2020. Minutes of the PIC meeting have been received. As per decision taken in Meeting No. 22 dated 19.2.2020, reminder was issued to DHI on 14.04.2020.	Therefore, the Committee decided to fix the ad-hoc norms on repeat basis as approved for AA No. 0510305231 dated 14.10.2011 as per written comments given by DHI as under: 1. Quantity of import items at Sl. No. 1 & 3 may be allowed **as per GN-4.** 2. Import item at Sl. No. 2 may be **deleted** as not covered under import policy. 3. Quantity of import item at Sl. No. 4 may be allowed as per **import policy for spares.** Concerned RA may take consequential action accordingly.	
R9	BHARAT HEAVY ELECTRICALS LIMITED 0510249536 dated 17.09.2009	01/80/050/00476/AM10 05/23/040/00034/AM10	BHEL obtained AA for import of components viz. 'Generator Circuit Breaker' including all associated series isolator, Earth-switches surge cap & SFC connection for GTG' against export/supply of 'Generator Circuit Breaker for TG'. The case was rejected in M. No. 14 dt. 06.07.2010 as per the written comments of DHI vide U. O. No. 3(17)/2009/TSW(B) dated 26.05.2010. The applicant requested for fixation of ad-hoc norms. The case was rejected in M. No. 14/81 dated 09.10.2012 reiterating the decision similar cases of BHEL taken in M. No. 12/13 dated 04.09.2012 on the grounds that the goods imported under this AA have been supplied 'as such' and hence not covered under deemed export supplies as per PC 50 dt. 28.12.2011. However, the applicant represented against the rejection and submitted detailed literature. The case was referred to DHI on 25.09.2019 for examination. The case was considered in M. No. 13/81dated 04.10.2019 and decided to	The Committee considered the case as per the agenda and noted that Policy Interpretation Committee in its meeting held on 9.6.2020 has decided that such supplies would be admissible as deemed export and also eligible for Advance Authorization. Therefore, the Committee decided to fix the ad-hoc norms on repeat basis as approved for AA No. 0510305232 dated 14.10.2011 as per written comments given by DHI as under: 1. Quantity of import item may be allowed on **net to**	Approved

			place the matter before the PIC. The case was discussed with Chairman NC-2 and it was observed that the import products are Generator Circuit Breaker including all associated series which are not clear. Hence, it was decided to call the applicant for PH in the meeting to explain the case before referring to PIC. A PH letter was sent to the applicant on 20.12.2019. The Committee heard the applicant's representative during personal hearing in Meeting No. 19/81 dated 26.12.2019 and decided to refer the case to PIC to have clarity on the admissibility of such AA in view of PC 50 dt. 28.12.2011. The case was referred to PIC on 28.01.2020. The case was discussed in PIC meeting held on 9.6.2020. Minutes of the PIC meeting have been received. As per decision taken in Meeting No. 22 dated 19.2.2020, reminder was issued to DHI on 14.04.2020.	**net** basis with **accountability clause** under **GN-4 excluding tools & tackles.** Concerned RA may take consequential action accordingly.	
R10	BHARAT HEAVY ELECTRICALS LIMITED 0510280963 dated 05.01.2011	01/81/050/00468/AM11 05/23/040/00259/AM11	BHEL obtained AA for import of components viz. Vibration Isolation Spring, Spares for Angle Drain Valves etc. against export/supply of Vibration Isolation System for TG Foundation/ Steam Drain Systems to Thermal Power Plants. The case was rejected in M. No. 12/81 dated 11.09.2012 on the grounds that the goods imported under this AA have been supplied 'as such' and hence not covered under deemed export supplies as per PC 50 dt. 28.12.2011. However, the applicant represented against the rejection and submitted detailed literature and drawings. The case was referred to DHI on 03.10.2019 for examination. The case was considered in M. No. 13/81dated 04.10.2019 and decided to place the matter before the PIC. The case was discussed with Chairman NC-2 and it was observed that the similar cases of the applicant was placed before the PIC in its meeting held on 16.07.2019 where in the cases were decided in general with the observation that 'such supplies would be admissible as deemed export and should be eligible for AA'. On the basis of the recommendations of PIC, the cases were approved in NC Meeting No. 9/81 dated 07.08.2019. Hence, it was directed to place the case in NC-2 meeting before referring the case to PIC. The case was last considered in M. No. 19/81dated 26.12.2019 and decided to refer the case to PIC to have clarity on the	The Committee considered the case as per the agenda and noted that Policy Interpretation Committee in its meeting held on 9.6.2020 has decided that such supplies would be admissible as deemed export and also eligible for Advance Authorization. Therefore, the Committee decided to fix the ad-hoc norms on repeat basis as approved for AA No. 0510305231 dated 14.10.2011 as per written comments given by DHI as under: 1. Quantity of import items at Sl. No. 1 & 3 may be allowed **as per GN-4.** 2. Import item at Sl. No. 2 may be **deleted** as not covered under import policy. 3. Quantity of import item at Sl. No. 4 may be allowed as	Approved

			admissibility of such AA in view of PC 50 dt. 28.12.2011. The case was referred to PIC on 28.01.2020. The case was discussed in PIC meeting held on 9.6.2020. Minutes of the PIC meeting have been received. As per decision taken in Meeting No. 22 dated 19.2.2020, reminder has been issued to DHI on 14.04.2020.	per **import policy for spares.** Concerned RA may take consequential action accordingly.	
R11	BHARAT HEAVY ELECTRICALS LIMITED 0510248210 dated 24.08.2009	01/80/050/00329/AM10/DES-II/ 05/24/040/00207/AM10/	BHEL obtained AA for import of components viz. 'Generator Circuit Breaker' including all associated series isolator, Earth-switches surge cap & SFC connection for GTG' against export/supply of 'Generator Circuit Breaker for TG'. The case was rejected in M. No. 45 dt. 01.02.2010 due to non-submission of reply. The applicant requested for fixation of norms. The case was rejected in M. No.14/81 dated 09.10.2012 reiterating the decision in similar cases of BHEL taken in M. No. 12/13 dated 04.09.2012 on the grounds that the goods imported under this AA have been supplied 'as such' and hence not covered under deemed export supplies as per PC 50 dt. 28.12.2011. However, the applicant vide letter dated 22.5.2017 represented against the rejection and submitted detailed literature. The representation was referred to DHI on 09.09.2019. The case was considered in M. No. 13/81dated 04.10.2019 and decided to place the matter before the PIC. The case was discussed with Chairman NC-2 and it is observed that the import products are Generator Circuit Breaker including all associated series which are not clear. Hence, it was directed to call the applicant for PH in the meeting to explain the case before referring to PIC. A PH letter was sent to the applicant on 20.12.2019. The Committee heard the applicant's representative during personal hearing in M. No. 19/81 dated 26.12.2019 and decided to refer the case to PIC to have clarity on the admissibility of such AA in view of PC 50 dt. 28.12.2011. The case was referred to PIC on 28.01.2020. Minutes of the PIC meeting have been received. The case was discussed in PIC meeting held on 9.6.2020. As per decision taken in Meeting No. 22 dated 19.2.2020, reminder has been issued to DHI on 14.04.2020.	The Committee considered the case as per the agenda and noted that Policy Interpretation Committee in its meeting held on 9.6.2020 has decided that such supplies would be admissible as deemed export and also eligible for Advance Authorization. Therefore, the Committee decided to fix the ad-hoc norms on repeat basis as approved for AA No. 0510305232 dated 14.10.2011 for import item at Sl. No. 1as per written comments given by DHI as under: 1. Quantity of import item at Sl. No. 1 may be allowed on **net to net** basis with **accountability clause** under **GN-4 excluding tools & tackles.** 2. Quantity of import item at Sl. No. 2 may be allowed under **GN-4 with accountably clause.** Concerned RA may take consequential action accordingly.	Approved
R12	BHARAT	01/81/050/003	BHEL obtained AA for import of	The Committee	Approved

	HEAVY ELECTRICALS LIMITED 0510310197 dated 02.12.2011	95/AM12 05/23/040/00321/AM12	components viz. 'Cranking Switch' against export/supply of 'Generator Starting System'. The case was rejected in M. No.13/81 dated 25.09.2012 reiterating the decision in similar cases of BHEL taken in M. No. 12/13 dated 04.09.2012 on the grounds that the goods imported under this AA have been supplied 'as such' and hence not covered under deemed export supplies as per PC 50 dt. 28.12.2011. However, the applicant vide letter dated 22.5.2017 represented against the rejection and submitted detailed literature. The representation was referred to DHI on 09.09.2019. The case was considered in M. No. 13/81dated 04.10.2019 and decided to seek from the applicant to furnish some information as per advice of representative of DHI. D/L was sent to the applicant on 28.10.2019 and reply against D/L was referred to DHI on 04.11.2019. The case also was discussed with Chairman NC-2 and it was observed that the import products are Generator Circuit Breaker including all associated series which are not clear. Hence, it was directed to call the applicant for PH in the meeting to explain the case. A PH letter was sent to the applicant on 20.12.2019. The Committee heard the applicant's representative during personal hearing in M. No. 19/81 dated 26.12.2019 and decided to refer the case to PIC to have clarity on the admissibility of such AA in view of PC 50 dt. 28.12.2011. The case was referred to PIC on 28.01.2020. The case was discussed in PIC meeting held on 9.6.2020. Minutes of the PIC meeting have been received. As per decision taken in Meeting No. 22 dated 19.2.2020, reminder has been issued to DHI on 14.04.2020.	considered the case as per the agenda and noted that Policy Interpretation Committee in its meeting held on 9.6.2020 has decided that such supplies would be admissible as deemed export and also eligible for Advance Authorization. Therefore, the Committee decided to fix the ad-hoc norms as per written comments given by DHI as under: 1. Quantity of import item may be allowed on **net to net** basis **with accountably clause** under **GN-4.** Concerned RA may take consequential action accordingly.	
R13	VEEKAY SMELTERS PVT. LTD. 2610012779 dated 15.12.2016	01/81/050/00524/AM17/ 26/24/040/00019/AM17/	The case was ratified in Meeting No. 2/81 dated 29.05.2018 (actually held on 18.07.2018) as per MoS comments vide their UO No. 2(6)/2018-TD dated 12.06.2018 allowing 632kg Aluminium granules per 69ina of Low Carbon ferro Chrome through thermite process. The applicant vide letter dated 25.02.2020 stated that it is not possible to manufacture Low Carbon Ferro Chrome of export Grade with using just 632 Kgs. Of Aliminium granules. Therefore, they have requested for revision with personal hearing.	The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (SKB) (copy enclosed). Concerned RA may take consequential action accordingly.	Approved

			The representation was referred to Consultant (SKB) on 03.03.2020.		
R14	VEEKAY SMELTERS PVT. LTD. 2610012763 dated 14.07.2016	01/81/050/00659/AM17/ 26/24/040/00011/AM17/	The case was ratified in Meeting No. 1/81 dated 15.05.2018 (actually held on 16.06.2018) as per MoS comments vide their UO No. 2(6)/2018-TD dated 12.06.2018 allowing 632kg Aluminium Granules per 70ina of Low Carbon Ferro Chrome through thermite process. The applicant vide letter dated 25.02.2020 stated that it is not possible to manufacture Low Carbon Ferro Chrome of export Grade with using just 632 Kgs. Of Aliminium granules. Therefore, they have requested for revision with personal hearing. The representation was referred to Consultant (SKB) on 03.03.2020.	The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (SKB) (copy enclosed). Concerned RA may take consequential action accordingly.	Approved
R15	VEEKAY SMELTERS PVT. LTD. 2610012767 dated 17.08.2016	01/81/050/00409/AM17/ 26/24/040/00015/AM17/	The case was ratified in Meeting No. 1/81 dated 15.05.2018 (actually held on 14.06.2018) as per MoS comments vide their UO No. 2(6)/2018-TD dated 12.06.2018 allowing 632kg Aluminium Granules per 70ina of Low Carbon Ferro Chrome through thermite process. The applicant vide letter dated 25.02.2020 stated that it is not possible to manufacture Low Carbon Ferro Chrome of export Grade with using just 632 Kgs. Of Aliminium granules. Therefore, they have requested for revision with personal hearing. The representation was referred to Consultant (SKB) on 03.03.2020.	The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (SKB) (copy enclosed). Concerned RA may take consequential action accordingly.	Approved
R16	<u>Veer-O-Metals Private Limited</u> 0710112458 dated 24.11.2017	01/81/050/00579/AM19/ 07/24/040/00216/AM18/	The case was ratified in M. No. 10/81-ALC2/2018 dated 16.01.2019 as per written comments given by Consultant (TEC-3). The applicant vide letter dated 10.02.2020 stated that only one chassis OM-1015C-R6 for export product is mentioned in the ratified minutes of meeting no. 10/81 dt. 16.01.2019, whereas, there are multiple chassis for the same product 'Sheet Metal Product'. Therefore, they have requested for revision. The representation was referred to Consultant (SKB) on 25.02.2020.	The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (SKB) (copy enclosed). Concerned RA may take consequential action accordingly.	Approved

R17	Vedanta Limited (Formerly M/S. Sterlite Industries (India) Limited 3510030450 dated 03.06.2010	01/81/050/00055/AM11/DES.II 35/24/040/00046/AM10/	The case was rejected in M. No. 26/81-ALC2/2010 dated 28.09.2010 as per written comments of M/o Mines vide OM No. 4/(16)/2010-Metal-III/L dated 17.09.2010. The applicant's representation received on 14.02.2019 with a request to fix the ad-hoc norms. The case was decided to examine on file along with written comments of MSME in M. No. 23/81 dated 28.01.2014. The case was referred to Consultant (TEC-3) for examination. As per NC decision of M. No. 16/81 dt. 13.11.2019 and 19/81 dt. 26.12.2019, the applicant was called for personal hearing to explain the case and nobody was appeared for PH.As per NC decision, an email was again sent to the applicant on 30.01.2020 to attend personal hearing on 19.02.2020.The Committee considered the case in M.No. 22 dated 19.2.2020 and heard the applicant's representative during personal hearing. The Committee directed to the representative to furnish following information as per advice of Consultant (TEC-3): 1. Material Balance sheet. 2. Manufacturing processes with stage-wise wastage of all three materials. 3. Composition of raw materials. Information received from the applicant vide email dated 2.4.2020 has been referred to Consultant TEC-3 on7.4.2020 and 27.6.2020.	The Committee considered the case as per agenda and Consultant (TEC-3) asked for physical file to examine the case. Therefore, the Committee deicide to send physical file to Consultant (TEC-3) for examination of the case.	Deferred

R18	CROMPTON GREAVES LIMITED 0310444382 dated 26.09.2007	01/81/050/00624/AM08 03/94/040/00634/AM08	The case was rejected in M. No. 24/81 dated 14.09.2010 due to non-submission of reply. The applicant vide letters dated 27.12.2016, 05.06.2017 and 01.07.2017 had requested to ratify the norms. The representation dated 01.07.2017 was forwarded to DHI on 06.07.2017 for examination of the case. In M. No. 04/81-Pt.II dated 03.10.2018, the Committee noted that DHI vide U.O. No. 3/82/2018 dated 13.03.2018 had offered the written comments and recommended the norms on repeat with AA No. 0310343657 dated 19.08.2005. However, it was decided to examine the case on file. The Case was referred to Consultant (TEC-3) on 25.09.2019 & 01.11.2019. Consultant (TEC-3) on 04.11.2019 stated that input norms export of refurbished items cannot be worked out as details of parts which need repair/replacement is not known and scrap value of old parts cannot be ascertained. In M. No. 19/81 dt. 26.12.2019, it was decided to call the applicant on personal hearing. As per NC decision, an email was sent to the applicant on 30.01.2020 to attend personal hearing on 19.02.2020. Nobody appeared for PH in M.No. 22 dated 19.2.2020. The applicant via email dated 07.07.2020 informed that they will attend PH on 9th July 2.30pm.	The Committee heard the representatives of the applicant during personal hearing held through video conferencing. On the advice of Consultant (TEC-3), the Committee directed the representatives to furnish information in tabular form as given below:	Deferred

To submit the information as per tabular form as given below:

Sl. No.	Item of import with specification	Quantity	Calculation of quantity asked for with supporting documents	Details of old items to be replaced	Quantity of items to be replaced	Commercial value of items to be replaced with supporting documents

The case stands deferred.

R19	TEXMACO RAIL & ENGINEERING LIMITED 0210196856 dated 26.11.2013	01/81/050/00125/AM15 02/24/040/00138/AM14	The Case was rejected in M. No.15 dt. 03.11.2015 due to non submission of reply of DHI deficiency letter dated 14.08.2015. The applicant vide letter dated 27.01.2016 had requested the RA, Kolkata for amendment of AA. The copy of licence amendment sheet dated 25.05.2016 along with representation was forwarded to DHI for examination. DHI on 04.11.2016 advised to consult with DPIIT or ratify under SION C-1647. The case was referred to DPIIT on 21.08.2017. The	The Committee decided to remind DPIIT to expedite the comments.	Deferred

			Committee in M. No. 4 /81-Pt.II dated 03.10.2018 decided to call the applicant for personal hearing. The PH letter was sent to the applicant on 23.09.2019 to appear before NC in M. No.13/81 dated 03.10.2019 (actually held on 04.10.2019), as per NC decision, another dated of personal hearing was granted. A letter was sent to the applicant on 31.10.2019 to attend personal hearing on 13.11.2019. In M. No. 16/81 dt. 13.11.2019, the Committee heard the applicant's representative during personal hearing and noted that authorisation was amended after its issuance. However, the representatives could not explain the present details of export and import items. Therefore, the Committee directed to the representative to submit some information. As per NC decision, D/L was issued to the applicant on 12.12.2019 followed by a reminder on 27.01.2020. Information received from the applicant vide email dated 3.4.2020 has been referred to DPIIT on 1.6.2020.		
R20	NATIONAL STEEL AND AGRO INDUSTRIES LIMITED 5610005277 dated 18.12.2017	01/81/050/00146/AM19/ 56/24/040/00031/AM18/	This case was rejected in M. No. 12/81 dated 13.02.2019 due to non-submission of reply to deficiency letter dated 04.10.2018 raised by MoS. The applicant vide letter dated 14.05.2019 enclosed a copy of their earlier reply dated 17.07.2018 stating that they had already replied on 17.07.2018 and requested to ratify the norms. As per decision of M. No. 13/81dated 04.10.2019, the case was referred to Consultant (TEC-3) on 01.11.2019 as comments from MoS were not coming. In M. No. 16/81 dt. 13.11.2019, the Committee noted the comments furnished by MoS vide U.O. No. 2(17)/2019-TD dated 08.11.2019 as well as comments of Consultant (TEC-3) and decided to seek from the applicant the following information: (i) Stage wise wastage of import item No. 1. (ii) Justification for import item 6 i.e. GP sheet for packing when one of the export product is also GP sheet. As per NC decision, D/L was sent to the applicant on 12.12.2019. The case was last considered in M. No. 19/81 dt. 26.12.2019 and decided to ask from MoS and the party to clarify both the points. A reminder was also sent to the applicant on 27.01.2020. However, no reply has been received yet. As per NC decision taken in Meeting No. 22 dated 19.2.2020, reminder	The Committee considered the case as per the agenda and decided to grant last opportunity to the applicant to furnish the requisite information.	Deferred

			has been sent to applicant on 01.04.2020.		
R21	SHIVALIK BIMETAL CONTROLS LTD. 0510399656 dated 08.09.2016	01/81/050/00397/AM17/ 05/24/040/00287/AM17/	The case was ratified in M. No. 13/81 dated 19.09.2017 as per DIPP comments vide U. O. No.12/68/2017-TSW/45 dated 19.09.2017. The applicant vide letter dated 25.01.2018 had requested for revision of ratified norms. In M. No. 16/81 dt. 13.11.2019, the Committee noted that nobody appeared for personal hearing on behalf of the applicant and granted another date for personal hearing. As per NC decision, a letter was again sent to the applicant to attend PH on 26.12.2019. The Committee heard the applicant's representative during personal hearing in M. No. 19/81 dt. 26.12.2019 and decided to refer the case to DPIIT for further examination. As per NC decision, the case was referred to DPIIT on 31.01.2020.	The Committee considered the case as per the agenda and noted the written comments of DPIIT given vide U.O. No. P-470111/80/2019-TSW dated 26.5.2020. The Committee also noted the applicant has applied two import items whereas DPIIT has allowed import item No. 1 only. No comments have been given in r/o import item No. 2. Hence, the Committee decided to refer back the matter again to DPIIT for re-examination. The Committee also noted that the applicant has demanded significantly higher wastage than that recommended by DPIIT. Hence, it was also decided to ask the applicant to justify wastages as demanded. The case stands deferred.	Deferred
R22	SHIVALIK BIMETAL CONTROLS LTD. 0510398533 dated 17.05.2016	01/81/050/00197/AM17/ 05/24/040/00045/AM17/	The case was ratified in M. No. 3/81-ALC2/2018 dated 14.08.2018 on repeat basis as approved for AA No. 0510402399 dated 01.05.2017 ratified in M.No.11/81/ALC2/2017 dated 22.08.2017. The applicant's representation received on 22.11.2018 with a request for revision of ratified norms. As per NC decision of M. No. 15/81 dt. 30.10.2019, a letter was sent to the applicant to attend PH on 13.11.2019. The Committee again called the applicant for personal hearing as nobody was appeared for personal hearing in M. No. 16/81 dt. 13.11.2019. As per NC decision, an email was sent to the applicant to attend PH on 26.12.2019. The Committee heard the applicant's representative during personal hearing in M. No. 19/81 dt. 26.12.2019 and decided to refer the case to DPIIT for further examination. As per NC decision, the case was referred to DPIIT on 12.02.2020.	The Committee considered the case as per the agenda and noted the written comments of DPIIT given vide U. O. No. P-470111/80/2019-TSW dated 26.5.2020. The Committee also noted the applicant has applied two import items whereas DPIIT has given comments for four import items. Hence, the Committee decided to refer back the matter again to DPIIT for re-examination. The Committee also noted that the applicant has demanded significantly higher wastage than that	Deferred

			However, no comments have been received yet.	recommended by DPIIT. Hence, it was also decided to ask the applicant to justify wastages as demanded. The case stands deferred.	
R23	SHIVALIK BIMETAL CONTROLS LTD. 0510405797 dated 07.03.2018	01/81/050/00174/AM19/ 05/24/040/00606/AM18/	The case was ratified in M. No. 3/81-ALC2/2018 dated 14.08.2018. The applicant vide letter dated 18.06.2019 had stated that the norms was ratified as per SION C-397 but the export item is different. They had, therefore, requested to review the decision and requested for personal hearing. As per NC decision of M. No. 15/81 dt. 30.10.2019, an email dated 31.10.2019 sent to the applicant to attend PH on 13.11.2019. In M. No. 16/81 dt. 13.11.2019, the Committee noted that nobody was appeared for personal hearing on behalf of the applicant and the Committee granted another date for personal hearing. As per NC decision, a letter was sent to the applicant to attend PH on 26.12.2019. The Committee heard the applicant's representative during personal hearing in M. No. 19/81 dt. 26.12.2019 and decided to refer the case to Consultant (TEC-3) for further examination. As per decision, the case was referred to Consultant (TEC-3) on 31.01.2020. As per NC decision taken in Meeting No. 22 dated 19.2.2020, D/L was sent on 01.04.2020. Applicant's reply dt. 01.06.2020 was sent to Consultant (TEC-3) on 01.06.2020. However, no comments have been received yet.	The Committee considered the case as per agenda. On the advice of Consultant (TEC-3), the Committee decided to call from the applicant the following information : 1. Justification for wastage of 31.3% on input for slitting supported by evidence 2.Price of disposal of scrap in last 3 years with supporting document 3. Document for cif price of inputs	Deferred
R24	U.K.B. ELECTRONICS PVT. LTD. 0510400120 dated 18.10.2016	01/81/050/00475/AM17/ 05/24/040/00322/AM17/	The case was rejected in M. No. 9/81 dated 25.07.2017 due to non-submission of reply of deficiency letter dated 06.04.2017. The applicant requested to fix the norms. The applicant's reply dated 15.04.2019 was forwarded to DPIIT on 03.07.2019 followed by reminder on 27.09.2019. DPIIT vide U. O. No. P-47011/195/2019-TS|W dated 30.07.2019 advised to seek comments from MeitY as export/import items are pertaining to data communication cables. As per NC decision of M. No. 16/81 dt. 13.11.2019, the case was referred to MeitY on 23.12.2019. The case was last considered in M. No. 19/81 dt. 26.12.2019 and decided to wait for comments. However, no comments have been received yet. As requested by the	The Committee decided to remind MeitY to expedite the comments.	Deferred

			representative of MeitY in M. No. 22 dated 19.2.2020, copy of application was again sent to MeitY vide email dated 3.6.2020.		
R25	APAR INDUSTRIES LIMITED 0310822970 dated 10.08.2018	01/81/050/00222/AM19/ 03/94/040/00218/AM19/	The case was ratified in M. No. 3/81 dated 15.05.2019 as per written comments of DPIIT vide F. No.: P-47011/392/2018-TSW dated 09.04.2019. The applicant vide letter dated 13.06.2019 requested to keep description exactly as per AA i.e. Aluminium Plates/Coils instead of only Aluminium Plates for best utilization of AA. The representation was referred to DPIIT on 23.08.2019. The case was considered in M. No. 13/81dated 04.10.2019 and decided to call the applicant on personal hearing to explain the case regarding import of value added products like Aluminium Plate/Coil for manufacturing of Aluminium Conductor. As per NC decision, an email was sent to the applicant on 01.11.2019 to attend PH on 13.11.2019. As decided in M. No. 16/81 dt.13.11.2019, the applicant was again called for personal hearing on 26.12.2019 to explain the matter. The case was last considered in M. No. 19/81 dt. 26.12.2019 and the Committee directed to the representative to furnish following information for further examination of the case: 1. Bill of entry. 2. A write-up stating that the imported material should be used as raw material for exported product only. As per NC decision, D/L was sent to the applicant on 27.01.2020. The applicant's reply dated 29.01.2020 forwarded to Consultant (TEC-3) on 05.02.2020. However, no comments have been received yet. Consultant (TEC-3) on 18.03.2020 stated that proposal was earlier processed by DPIIT	The Committee considered the case as per the agenda. Consultant (TEC-3) informed that the applicant vide letter dated 9.1.2020 has furnished a copy of bill of entry and it is noticed that it has imported Aluminium Coil of size 8.0 mm thickness to manufacture Insulated wire/cables etc. The Committee deliberated the issue and noted that Inputs should be allowed on the basis of essentiality and not on the basis of cheaper availability. Plates/sheets/ coils are value added products which are not the primary raw material and hence not essential to manufacture the Aluminium Conductor, wire Rod etc. There is no justification to import 'Plate/Sheet/Coil' which are value added products, and melting the same again into primary form. The Committee also noted that in a similar case of JINDAL ALUMINIUM LTD. mentioned at S.No. 74, the applicant has itself corrected the description of item of import from strips to ingot. Hence, the Committee decided to maintain status quo and not to change the decision taken in M. No. 3/81 dated 15.05.2019.	Rejected

				The request of the applicant is rejected.	
R26	APAR INDUSTRIES LIMITED 0310822820 dated 02.08.2018	01/81/050/00549/AM19/ 03/94/040/00273/AM19	This case was ratified in M. No. 10/81 dated 16.01.2019 as per written comments of written comments of Consultant (TEC-3). The applicant vide letter dated 13.06.2019 had requested to keep the description exactly same as per AA. The case was considered in M. No. 13/81dated 04.10.2019 and decided to call the applicant for personal hearing to explain the case regarding import of value added products like Aluminium Plate/Coil for manufacturing of Aluminium Conductor. As per NC decision, an email was sent to the applicant on 01.11.2019 to attend PH on 13.11.2019. As decided in M. No. 16/81 dt. 13.11.2019, the applicant was again called for personal hearing on 26.12.2019 to explain the matter. The case was last considered in M. No. 19/81 dt. 26.12.2019 and the Committee directed to the representative to furnish following information for further examination of the case: 1. Bill of entry. 2. A write-up stating that the imported material should be used as raw material for exported product only. As per NC decision, D/L was sent to the applicant on 27.01.2020. The applicant's reply dated 29.01.2020 forwarded to Consultant (TEC-3) on 05.02.2020. However, no comments have been received yet.	The Committee considered the case as per the agenda. Consultant (TEC-3) informed that the applicant vide letter dated 9.1.2020 has furnished a copy of bill of entry and it is noticed that it has imported Aluminium Coil of size 8.0 mm thickness to manufacture Aluminium Conductor, wire Rod etc. The Committee deliberated the issue and noted that Inputs should be allowed on the basis of essentiality and not on the basis of cheaper availability. Plates/sheets/ coils are value added products which are not the primary raw material and hence not essential to manufacture the Aluminium Conductor, wire Rod etc. There is no justification to import 'Plate/Sheet/Coil' which are value added products, and melting the same again into primary form. The Committee also noted that in a similar case of JINDAL ALUMINIUM LTD. mentioned at S.No. 74, the applicant has itself corrected the description of item of import from strips to ingot. Hence, the Committee decided to maintain status quo and not to change the decision taken in M. No. 10/81 dated 16.01.2019.	Rejected

				The request of the applicant is rejected.	
R27	APAR INDUSTRIES LIMITED 3410044571 dated 10.10.2018	01/81/050/00612/AM19/ 34/24/040/00221/AM19/	The case was ratified in M. No. 4/81 dated 29.05.2019 as per written comments of Consultant (TEC-3). The applicant vide letter dated 03.07.2019 had requested for revision of ratified norms. As per NC decision of M. No. 15/81 dt. 30.10.2019, an email dated 01.11.2019 was sent to the applicant to attend PH on 13.11.2019. As decided in M. No. 16/81 dt. 13.11.2019, the applicant was again called for personal hearing on 26.12.2019 to explain the matter. The case was last considered in M. No. 19/81 dt. 26.12.2019 and the Committee directed to the representative to furnish following information for further examination of the case: 1. Bill of entry. 2. A write-up stating that the imported material should be used as raw material for exported product only. As per NC decision, D/L was sent to the applicant on 27.01.2020. The applicant's reply dated 29.01.2020 forwarded to Consultant (TEC-3) on 05.02.2020. However, no comments have been received yet.	The Committee considered the case as per the agenda. Consultant (TEC-3) informed that the applicant vide letter dated 9.1.2020 has informed that its import product Aluminium Coil is pending for import. The Committee deliberated the issue and noted that Inputs should be allowed on the basis of essentiality and not on the basis of cheaper availability. Plates/sheets/ coils are value added products which are not the primary raw material and hence not essential to manufacture the Aluminium Conductor,. There is no justification to import 'Plate/Sheet/Coil' which are value added products, and melting the same again into primary form. The Committee also noted that in a similar case of JINDAL ALUMINIUM LTD. mentioned at S.No. 74, the applicant has itself corrected the description of item of import from strips to ingot. Hence, the Committee decided to maintain status quo and not to change the decision taken in M. No. 4/81-ALC2/2019 dated 29.05.2019. The request of the applicant is rejected.	Rejected

R28	APAR INDUSTRIES LIMITED 3410044555 dated 08.10.2018	01/81/050/00616/AM19/ 34/24/040/00209/AM19/	The case was ratified in M. No. 4/81-ALC2/2019 dated 29.05.2019 as per written comments given by Consultant (TEC-3). The applicant vide letter dated 03.07.2019 had requested for revision of ratified Norms. As per NC decision of M. No. 15/81 dt. 30.10.2019, an email dated 01.11.2019 was sent to the applicant to attend PH on 13.11.2019. As decided in M. No. 16/81 dt. 13.11.2019, the applicant was again called for personal hearing on 26.12.2019 to explain the matter. The case was last considered in M. No. 19/81 dt. 26.12.2019 and the Committee directed to the representative to furnish following information for further examination of the case: 1. Bill of entry. 2. A write-up stating that the imported material should be used as raw material for exported product only. As per NC decision, D/L was sent to the applicant on 27.01.2020. The applicant's reply dated 29.01.2020 forwarded to Consultant (TEC-3) on 05.02.2020. However, no comments have been received yet.	The Committee considered the case as per the agenda. Consultant (TEC-3) informed that the applicant vide letter dated 9.1.2020 has informed that its import product Aluminium Coil is pending for import. The Committee deliberated the issue and noted that Inputs should be allowed on the basis of essentiality and not on the basis of cheaper availability. Plates/sheets/ coils are value added products which are not the primary raw material and hence not essential to manufacture the Aluminium Conductor, wire Rod etc. There is no justification to import 'Plate/Sheet/Coil' which are value added products, and melting the same again into primary form. The Committee also noted that in a similar case of JINDAL ALUMINIUM LTD. mentioned at S.No. 74, the applicant has itself corrected the description of item of import from strips to ingot. Hence, the Committee decided to maintain status quo and not to change the decision taken in M. No. 4/81-ALC2/2019 dated 29.05.2019. The request of the applicant is rejected.	Rejected
R29	APAR INDUSTRIES LIMITED	01/81/050/00613/AM19/ 34/24/040/001	The case was ratified in M. No. 4/81-ALC2/2019 dated 29.05.2019 as per written comments given by Consultant (TEC-3). The	The Committee considered the case as per the agenda. Consultant	Rejected

	3410044570 dated 10.10.2018	91/AM19/	applicant vide letter dated 03.07.2019 had request for revision of ratified norms. As per NC decision of M. No. 15/81 dt. 30.10.2019, an email dated 01.11.2019 was sent to the applicant to attend PH on 13.11.2019. As decided in M. No. 16/81 dt. 13.11.2019, the applicant was again called for personal hearing on 26.12.2019 to explain the matter. The case was last considered in M. No. 19/81 dt. 26.12.2019 and the Committee directed to the representative to furnish following information for further examination of the case: 1. Bill of entry. 2. A write-up stating that the imported material should be used as raw material for exported product only. As per NC decision, D/L was sent to the applicant on 27.01.2020. The applicant's reply dated 29.01.2020 forwarded to Consultant (TEC-3) on 05.02.2020. However, no comments have been received yet.	(TEC-3) informed that the applicant vide letter dated 9.1.2020 has informed that import of Aluminium Coil is pending for import. The Committee deliberated the issue and noted that Inputs should be allowed on the basis of essentiality and not on the basis of cheaper availability. Plates/sheets/ coils are value added products which are not the primary raw material and hence not essential to manufacture the Aluminium wire. There is no justification to import 'Plate/Sheet/Coil' which are value added products, and melting the same again into primary form. The Committee also noted that in a similar case of JINDAL ALUMINIUM LTD. mentioned at S.No. 74, the applicant has itself corrected the description of item of import from strips to ingot. Hence, the Committee decided to maintain status quo and not to change the decision taken in M. No. 4/81-ALC2/2019 dated 29.05.2019. The request of the applicant is rejected.	
R30	APAR INDUSTRIES LIMITED 3410044796 dated 07.01.2019	01/81/050/00951/AM19/ 34/24/040/00306/AM19/	The case was ratified in M. No. 9/81-ALC2/2019 dated 07.08.2019 as per written comments of Consultant (TEC-3). The applicant vide letter dated 09.10.2019 had requested for revision of ratified norms. As per NC decision of M. No. 15/81 dt. 30.10.2019, an email dated 01.11.2019 was	The Committee considered the case as per the agenda. Consultant (TEC-3) informed that the applicant vide letter dated 9.1.2020 has furnished a copy of bill of	Rejected

			sent to the applicant to attend PH on 13.11.2019. As decided in M. No. 16/81 dt. 13.11.2019, the applicant was again called for personal hearing on 26.12.2019 to explain the matter. The case was last considered in M. No. 19/81 dt. 26.12.2019 and the Committee directed to the representative to furnish following information for further examination of the case: 1. Bill of entry. 2. A write-up stating that the imported material should be used as raw material for exported product only. As per NC decision, D/L was sent to the applicant on 27.01.2020. The applicant's reply dated 29.01.2020 forwarded to Consultant (TEC-3) on 05.02.2020. However, no comments have been received yet.	entry and it is noticed that it has imported Aluminium Coil of various sizes of 7.0 mm thickness to 20.0 mm thickness to manufacture Aluminium Conductors. The Committee deliberated the issue and noted that Inputs should be allowed on the basis of essentiality and not on the basis of cheaper availability. Plates/sheets/ coils are value added products which are not the primary raw material and hence not essential to manufacture the Aluminium Conductors. There is no justification to import 'Plate/Sheet/Coil' which are value added products, and melting the same again into primary form. The Committee also noted that in a similar case of JINDAL ALUMINIUM LTD. mentioned at S.No. 74, the applicant has itself corrected the description of item of import from strips to ingot. Hence, the Committee decided to maintain status quo and not to change the decision taken in 9/81-ALC2/2019 dated 07.08.2019. The request of the applicant is rejected.	
R31	APAR INDUSTRIES LIMITED 3410043984	01/81/050/00967/AM19/ 34/24/040/00336/AM18/	The case was ratified in M. No. 07/81-ALC2/2019 dated 10.07.2019 as per written comments dated 05.07.2019 given by Consultant (TEC-3). The applicant vide letter dated 09.10.2019 had requested for revision	The Committee considered the case as per the agenda. Consultant (TEC-3) informed that the applicant vide letter	Rejected

	dated 21.03.2018		of ratified norms. As per NC decision M. No. 15/81 dt. 30.10.2019, an email dated 01.11.2019 was sent to the applicant to attend PH on 13.11.2019. As decided in M. No. 16/81 dt. 13.11.2019, the applicant was again called for personal hearing on 26.12.2019 to explain the matter. The case was last considered in M. No. 19/81 dt. 26.12.2019 and the Committee directed to the representative to furnish following information for further examination of the case: 1. Bill of entry. 2. A write-up stating that the imported material should be used as raw material for exported product only. As per NC decision, D/L was sent to the applicant on 27.01.2020. The applicant's reply dated 29.01.2020 forwarded to Consultant (TEC-3) on 05.02.2020. However, no comments have been received yet.	dated 09.01.2020 has furnished a copy of bill of entry and it is noticed that it has imported Aluminium sheet/coil of thickness 1.27 mm to 8.0 mm to manufacture Aluminium Conductors etc. The Committee deliberated the issue and noted that Inputs should be allowed on the basis of essentiality and not on the basis of cheaper availability. Plates/sheets/ coils are value added products which are not the primary raw material and hence not essential to manufacture the Aluminium Conductor, wire Rod etc. There is no justification to import 'Plate/Sheet/Coil' which are value added products, and melting the same again into primary form. The Committee also noted that in a similar case of JINDAL ALUMINIUM LTD. mentioned at S.No. 74, the applicant has itself corrected the description of item of import from strips to ingot. Hence, the Committee decided to maintain status quo and not to change the decision taken in M. No. 07/81-ALC2/2019 dated 10.07.2019. The request of the applicant is rejected.	
R32	APAR INDUSTRIES LIMITED	01/81/050/008 37/AM19/	The case was ratified in M. No. 9/81-ALC2/2019 dated 07.08.2019 as per written comments of Consultant (TEC-3). The	The Committee considered the case as per the agenda. Consultant	Rejected

	3410044066 dated 19.04.2018	34/24/040/00382/AM18/	applicant vide letter dated 09.10.2019 has requested for revision of ratified norms. As per NC decision of M. No. 15/81 dt. 30.10.2019, an email dated 01.11.2019 was sent to the applicant to attend PH on 13.11.2019. As decided in M. No. 16/81 dt. 13.11.2019, the applicant was again called for personal hearing on 26.12.2019 to explain the matter. The case was last considered in M. No. 19/81 dt. 26.12.2019 and the Committee directed to the representative to furnish following information for further examination of the case: 1. Bill of entry. 2. A write-up stating that the imported material should be used as raw material for exported product only. As per NC decision, D/L was sent to the applicant on 27.01.2020. The applicant's reply dated 29.01.2020 forwarded to Consultant (TEC-3) on 05.02.2020. However, no comments have been received yet.	(TEC-3) informed that the applicant vide letter dated 09.01.2020 has furnished a copy of bill of entry and it is noticed that it has imported Aluminium sheet/coil of thickness 7.0 mm to 20 mm to manufacture Aluminium alloy wire/rod etc. The Committee deliberated the issue and noted that Inputs should be allowed on the basis of essentiality and not on the basis of cheaper availability. Plates/sheets/ coils are value added products which are not the primary raw material and hence not essential to manufacture the Aluminium Conductor, wire Rod etc. There is no justification to import 'Plate/Sheet/Coil' which are value added products, and melting the same again into primary form. The Committee also noted that in a similar case of JINDAL ALUMINIUM LTD. mentioned at S.No. 74, the applicant has itself corrected the description of item of import from strips to ingot. Hence, the Committee decided to maintain status quo and not to change the decision taken in M. No. 9/81-ALC2/2019 dated 07.08.2019. The request of the applicant is rejected.	
R33	APAR	01/81/050/008	The case was ratified in M. No. 7/81-	The Committee	Rejected

	INDUSTRIES LIMITED 3410044281 dated 26.06.2018	30/AM19/ 34/24/040/00063/AM19/	ALC2/2019 dated 10.07.2019 as per written comments dated 08.07.2019 given by Consultant (TEC-3). The applicant vide letter dated 09.10.2019 had requested for revision of ratified norms. As per NC decision of M. No. 15/81 dt. 30.10.2019, an email dated 01.11.2019 was sent to the applicant to attend PH on 13.11.2019. As decided in M. No. 16/81 dt. 13.11.2019, the applicant was again called for personal hearing on 26.12.2019 to explain the matter. The case was last considered in M. No. 19/81 dt. 26.12.2019 and the Committee directed to the representative to furnish following information for further examination of the case: 1. Bill of entry. 2. A write-up stating that the imported material should be used as raw material for exported product only. As per NC decision, D/L was sent to the applicant on 27.01.2020. The applicant's reply dated 29.01.2020 forwarded to Consultant (TEC-3) on 05.02.2020. However, no comments have been received yet.	considered the case as per the agenda. Consultant (TEC-3) informed that the applicant vide letter dated 9.1.2020 has furnished a copy of bill of entry and it is noticed that it has imported Aluminium Coil of various sizes of 3.5mm thickness to 20.0 mm thickness to manufacture Aluminium wire. The Committee deliberated the issue and noted that Inputs should be allowed on the basis of essentiality and not on the basis of cheaper availability. Plates/sheets/ coils are value added products which are not the primary raw material and hence not essential to manufacture the Aluminium wire. There is no justification to import 'Plate/Sheet/Coil' which are value added products, and melting the same again into primary form. The Committee also noted that in a similar case of JINDAL ALUMINIUM LTD. mentioned at S.No. 74, the applicant has itself corrected the description of item of import from strips to ingot. Hence, the Committee decided to maintain status quo and not to change the decision taken in 7/81-ALC2/2019 dated 10.07.2019. The request of the applicant is rejected.	

R34	APAR INDUSTRIES LIMITED 3410044027 dated 09.04.2018	01/81/050/00836/AM19/ 34/24/040/00399/AM18/	The case was ratified in M. No. 07/81-ALC2/2019 dated 10.07.2019 as per written comments dated 05.07.2019 given by Consultant (TEC-3). The applicant vide letter dated 09.10.2019 had requested for revision of ratified norms. An email dated 01.11.2019 sent to the applicant to attend PH on 13.11.2019. As decided in M. No. 16/81 dt. 13.11.2019, the applicant was again called for personal hearing on 26.12.2019 to explain the matter. The case was last considered in M. No. 19/81 dt. 26.12.2019 and the Committee directed to the representative to furnish following information for further examination of the case: 1. Bill of entry. 2. A write-up stating that the imported material should be used as raw material for exported product only. As per NC decision, D/L was sent to the applicant on 27.01.2020. The applicant's reply dated 29.01.2020 forwarded to Consultant (TEC-3) on 05.02.2020. However, no comments have been received yet.	The Committee considered the case as per the agenda. Consultant (TEC-3) informed that the applicant vide letter dated 09.01.2020 has furnished a copy of bill of entry and it is noticed that it has imported Aluminium sheet/coil of size 7.0mm & 8.0mm thickness to manufacture Aluminium alloy wire / rod etc. The Committee deliberated the issue and noted that Inputs should be allowed on the basis of essentiality and not on the basis of cheaper availability. Plates/sheets/ coils are value added products which are not the primary raw material and hence not essential to manufacture the Aluminium Conductor, wire Rod etc. There is no justification to import 'Plate/Sheet/Coil' which are value added products, and melting the same again into primary form. The Committee also noted that in a similar case of JINDAL ALUMINIUM LTD. mentioned at S.No. 74, the applicant has itself corrected the description of item of import from strips to ingot. Hence, the Committee decided to maintain status quo and not to change the decision taken in M. No. 07/81-ALC2/2019 dated 10.07.2019.	Rejected

				The request of the applicant is rejected.	
R35	DISHA AUTO COMPONENTS PVT. LTD. 0310824393 dated 11.10.2018	01/81/050/00891/AM19/ 03/94/040/00615/AM19/	The case was ratified in M. No. 21 dt. 09.01.2018 as per written comments dated 28.10.2019 given by Consultant (TEC-3). The applicant vide letter dated 02.12.2019 had requested for revision of ratified norms. The case was referred to Consultant (TEC-3) on 23.12.2019. The case was last considered in M. No. 12/81 dt. 19.2.2020. Consultant (TEC-3) informed that the wastage has been allowed in weight terms but the applicant has requested to allow wastage in length which is not possible as major wastage occur on thickness of pipe. Therefore, the Committee decided to call the applicant for personal hearing to explain the case before Norms Committee in the forthcoming NC meeting as per advice of Consultant (TEC-3).	The Committee heard the representative of the applicant during personal hearing held through video conferencing. The representative stated that the Committee has allowed lower wastages to it because it calculated the wastage on 'input quantity utilised for export product' whereas the Committee has considered it on 'output quantity exported' basis. Further, the Committee has taken recovery from wastages as 20% whereas it should be between 7-8%. The Committee asked Consultant (TEC-3) to examine the issue and furnish his comments.	Deferred
R36	DISHA AUTO COMPONENTS PVT. LTD. 0310827926 dated 27.03.2019	01/81/050/01182/AM19/ 03/94/040/01128/AM19/	The case was ratified in M. No. 16/81-ALC2/2019 dated 13.11.2019 as per written comments dated 08.11.2019 given by Consultant (TEC-3). The applicant vide letter dated 26.12.2019 requested for revision of ratified norms as under:- (i) to allow import quantities in Unit of Measurement as Meter and (ii) to allow rejection/wastage of 9% on raw materials or 9.89% on finished product. The case was considered in M. No. 20/81 dt. 08.01.2020 and decided to refer the case to Consultant (TEC-3) for examination & comments. The representation was forwarded to Consultant (TEC-3) on 30.01.2020 for examination of the case. The case was last considered in M. No. 23/81 dt. 04.03.2020. The Committee considered the case as per agenda and Consultant (Tec-3) informed that wastage has been allowed as requested with 20% recovery in weight. The applicant has requested wastage in length which is not possible as major wastage occur on thickness of pipe. Therefore, the Committee decided to call the applicant for personal hearing to explain the	The Committee heard the representative of the applicant during personal hearing held through video conferencing. The representative stated that the Committee has allowed lower wastages to it because it calculated the wastage on 'input quantity utilised for export product' whereas the Committee has considered it on 'output quantity exported' basis. Further, the Committee has taken recovery from wastages as 20% whereas it should be between 7-8%. The Committee asked Consultant (TEC-3) to examine the issue and furnish his comments.	Deferred

			case before Norms Committee.		
R37	DISHA AUTO COMPONENTS PVT. LTD. 0310823797 dated 17.09.2018	01/81/050/00644/AM19/ 03/94/040/00528/AM19/	The case was ratified in M. No. 17/81-ALC2/2019 dated 27.11.2019 as per written comments dated 21.11.2019 given by Consultant (TEC-3) considering applicant's reply dated 30.06.2019 & 24.07.2019. The applicant vide representation dated 26.12.2019 requested to revise the ratified norms. The case was considered in M. No. 21/81dated 22.01.2020 and decided to refer the case to Consultant (TEC-3) for examination & comments. The representation was forwarded to Consultant (TEC-3) on 27.01.2020. The case was last considered in M. No. 24/81 dt. 18.03.2020. The Committee considered the case as per agenda and Consultant (Tec-3) informed that wastage has been allowed as requested with 20% recovery in weight. The applicant has requested wastage in length which is not possible as major wastage occur on thickness of pipe. Therefore, the Committee decided to call the applicant for personal hearing to explain the case before Norms Committee.	The Committee heard the representative of the applicant during personal hearing held through video conferencing. The representative stated that the Committee has allowed lower wastages to it because it calculated the wastage on 'input quantity utilised for export product' whereas the Committee has considered it on 'output quantity exported' basis. Further, the Committee has taken recovery from wastages as 20% whereas it should be between 7-8%. The Committee asked Consultant (TEC-3) to examine the issue and furnish his comments.	Deferred
R38	DISHA AUTO COMPONENTS PVT.LTD. 0310823617 Dated 07.09.2018	01/81/050/00643/AM19/ 03/94/040/00510/AM19/	The case was ratified in M. No. 17/81-ALC2/2019 dated 27.11.2019 as per written comments dated 21.11.2019 given by Consultant (TEC-3) considering applicant's reply dated 30.06.2019. The applicant vide letter dated 26.12.2019 stated that they had been granted for lower quantities of imports as compared to actual utilized inputs for export product. They had also requested for personal hearing before the Norms Committee. The case was last considered in M. No. 24/81 dt. 18.03.2020. The Committee considered the case as per agenda and Consultant (Tec-3) informed that wastage has been allowed as requested with 20% recovery in weight. The applicant has requested wastage in length which is not possible as major wastage occur on thickness of pipe. Therefore, the Committee decided to call the applicant for personal hearing to explain the case before Norms Committee.	The Committee heard the representative of the applicant during personal hearing held through video conferencing. The representative stated that the Committee has allowed lower wastages to it because it calculated the wastage on 'input quantity utilised for export product' whereas the Committee has considered it on 'output quantity exported' basis. Further, the Committee has taken recovery from wastages as 20% whereas it should be between 7-8%. The Committee asked Consultant (TEC-3) to examine the issue and furnish his comments.	Deferred
R39	JAIN FGL	01/81/050/001	The case was ratified in Meeting No. 20/81-	The Committee	Approved

	METAL INDUSTRIES 0410165804 05.07.2019	57/AM20/ 04/24/040/00026/AM20/	ALC2/2019 dated 08.01.2020 on repeat basis allowing 3% wastage for making export product 'Copper scrap covered by ISRI code words Barely, Berry and Brich' from import item 'Copper wire scrap as per ISRI code Druid' after effecting 40% recovery. The applicant vide email dated 26.3.2020 filed the review petition stating that export of copper scrap to china has been stopped as it has imposed restriction due to Corona virus outbreak. Due to CAVID-19, other countries are also not accepting copper in the form of scrap. However some customers from china ordered for copper in the form Billets (Refined Copper Billets – Avg. Cu content - 99%). It has already made export of 416 MTs out of 2280 MTs of export item and cannot export more quantity of this item. The applicant has requested to proportionately decrease the above said export item and allow 'Refined copper Billets Cu. 99% (1864000 Kg.) as additional export item as both can be made from the same imported input. The applicant vide letter dated 28.05.2020 has also forwarded a copy of application, filed online, for partial modification in export item. The matter has been referred to MSME for examination vide email dated 27.6.2020.	considered the case as per agenda. Based on the written comment given by MSME vide email dated 8.7.2020, the Committee decided to fix the ad-hoc norms as under:	

Sl. No.	ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
1	74040012	Copper scrap covered by ISRI code words Barely, Berry and Brich, Copper wire nodules scrap covered by ISRI code words Clove, cobra and Cocoa –Copper **Content 99%**	416328 Kgs	74040012	Copper wire scrap as per ISRI code Druid **Min Cu – 40%**	5806559 kgs (1061324 Kgs inclusive of 3% wastage against export item No. 1 and 4745235 Kgs inclusive of 2% wastage against export item No. 2)
2	74031300	Refined Copper Billets Cu. Content 99.85%.To account for **1860876.50** Kgs of copper within the Export Product	1863672 Kgs.			

Note :

1. Quantity for Export product at S. No. 1 may be amended as 416328 Kgs.
2. Export product at S. No. 2 above may be added to the authorization with quantity as 1863672 Kgs.
3. Average percentage of Copper (Cu) in export item No. 1 and 2 to be mentioned as 99 and 99.85% respectively.
4. Average percentage of Copper (Cu) by weight in import item to be mentioned as 40%.

RA concerned may take suitable consequential action accordingly.

R40	KUMAR INDUSTRIES 0510408978 dated 18.12.2018	01/81/050/00703/AM19/ 05/23/040/00410/AM19/	The case was ratified in M. No. 12/81 dated 13.02.2019 on the recommendation of Consultant (TEC-3). The applicant vide letter dated 18.05.2019 had requested for revision of ratified norms. The applicant's representation was referred to Consultant (TEC-3) on 28.01.2020 for examination of the case as decided in M. No. 19/81 dt. 26.12.2019. The study group report has been adopted in M. No. 24 dated 18.3.2020.	The Committee considered the case as per agenda and decided to fix the ad-hoc norms on the basis of study group report as adopted in M. No. 24/81 dated 18.3.2020vvas under: 1. The quantity of import item may be allowed as 1.10 Kgs/Kg content in the export product. **Note:** **1. Grade of steel to match in import & export.** **2. Thickness of sheet/circle should be between 0.1 mm to 1 mm.** **3. Export product should be of circular/oval shape only.** RA concerned may take suitable consequential action accordingly.	Approved
R41	RAYCHEM RPG PVT LTD. 0310815877 dated 21.09.2017	01/81/050/00368/AM18/ 03/95/040/00479/AM18/	The case was ratified in M. No. 12/81 dated 13.02.2019 on repeat basis as approved for AA No. 03105917496 dated 9.09.2010. The applicant vide letter dated 11.12.2019 had requested for revision of ratified norms. The case was last considered in M. No. 19/81 dt. 26.12.2019 and decided to refer the case to DPIIT for examination & comments. As per NC decision, the case was referred to DPIIT on 26.12.2019. However, no comments have been received yet.	Based on the written comments give by DPIIT vide U.O. No. P-47011/324/2018-TSW dated 5.5.2020, the Committee decided to seek from the applicant the following information: (i) Sl. No. 3, 4, 5 and 11 of SDF.	Deferred
R42	VEER-O-METALS PVT. LTD. 0710108701 dated 09.09.2015	01/81/050/00077/AM18/ 07/24/040/00191/AM16/	The case was ratified in M. No. 3/81-ALC2/2018 dated 14.08.2018. The applicant vide letter dated 10.02.2020 requested for consolidated wastage percentage in the ratification with the export description of sheet metal components instead of detailing each product. The representation was referred to Consultant (SKB) on 25.02.2020. However, no comments have been received yet.	The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (SKB) (copy enclosed). Concerned RA may take consequential action	Approved

				accordingly.	
R43	JINDAL SAW LIMITED 0510410575 dated 14.05.2019	01/81/050/00068/AM20/ 05/23/040/00065/AM20/	The case was ratified in M. No. 14/81 dated 16.10.2019 as per written comments dated 21.08.2019 given by Consultant (TEC-3). The applicant vide letter dated 10.10.2019 had requested for revision of ratified norms. The case was referred to Consultant (TEC-3) on 03.12.2019. The case was last considered in M. No. 19/81 dt. 26.12.2019 and decided to wait for comments. However, no comments have been received yet. Reminder sent to Consultant (TEC-3) vide email dated 14.4.2020 for expediting the comments.	The Committee decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3): 2. To provide detailed calculations of stage-wise percentage wastage claimed in the letter with supporting documents. The case stands deferred.	Deferred
R44	STERLITE POWER TRANSMISSION LIMITED 0310811681 dated 07.03.2017	01/81/050/00074/AM18/ 03/95/040/00840/AM17/	The case was rejected in M. No. 12/81 dated 05.09.2017 due to non-submission of deficiency letter dated 12.06.2017 raised by DPIIT. The applicant vide letter dated 02.01.2019 had requested for fixation of norms. The case was last considered in M. No. 19/81 dt. 26.12.2019 decided to refer the case to DPIIT for examination & comments. As per NC decision, the case was referred to DPIIT on 29.01.2020. However, no comments have been received yet. Reminder sent to DPIIT vide email dated 23.4.2020 for expediting the comments.	The Committee decided to remind DPIIT to expedite the comments.	Deferred
R45	STERLITE POWER TRANSMISSION LIMITED 0310811638 dated 06.03.2017	01/81/050/00073/AM18/ 03/95/040/00654/AM17/	The case was rejected in M. No. 12/81 dated 05.09.2017 due to non-submission of deficiency letter dated 12.06.2017 raised by DPIIT. The applicant vide letter dated 02.01.2019 had requested for fixation of norms. The case was last considered in M. No. 19/81 dt. 26.12.2019 decided to refer the case to DPIIT for examination & comments. As per NC decision, the case was referred to DPIIT on 29.01.2020. However, no comments have been received yet. The case was last considered in M. No. 22/81 dt. 19.02.2020 and decided to wait for comments. Reminder issued to DPIIT on 29.6.2020.	The Committee decided to remind DPIIT to expedite the comments.	Deferred
R46	STERLITE POWER TRANSMISSION LIMITED 0310818561 dated 17.01.2018	01/81/050/00177/AM19/ 03/95/040/00227/AM18/	The case was ratified in M. No. 14/81dated 16.10.2019 on the recommendation of representative of DIPP taking cue from SION C-1394. The applicant vide letter dated 02.01.2019 had requested for revision of norms. The case was last considered in M. No. 19/81 dt. 26.12.2019 and decided to refer the case to DPIIT for examination &	The Committee decided to remind DPIIT to expedite the comments.	Deferred

			comments. As per NC decision, the case was referred to DPIIT on 13.02.2020. However, no comments have been received yet. The case was last considered in M. No. 22/81 dt. 19.02.2020 and decided to wait for comments. Reminder issued to DPIIT on 29.6.2020.		
R47	STERLITE POWER TRANSMISSION LIMITED 0310814496 dated 06.07.2017	01/81/050/00283/AM18/ 03/95/040/00026/AM18/	The case was ratified in M. No. 1/81 dated 15.05.2018 as per written comments of DIPP vide F. No. 7/257/17-TSW/16 dated 18.04.2018. The applicant vide letter dated 02.01.2019 had requested for revision of ratified norms. The case was last considered in M. No. 19/81 dt. 26.12.2019 and decided to refer the case to DPIIT for examination & comments. As per NC decision, the case was referred to DPIIT on 13.02.2020. However, no comments have been received yet. The case was last considered in M. No. 22/81 dt. 19.02.2020 and decided to wait for comments. Reminder issued to DPIIT on 29.6.2020.	The Committee decided to remind DPIIT to expedite the comments.	Deferred
R48	STERLITE POWER TRANSMISSION LIMITED 0310818549 dated 16.01.2018	01/81/050/00178/AM19/ 03/95/040/00657/AM18/	The case was ratified in M. No. 06/81 dated 01.11.2018 on the recommendation of representative of DIPP. The applicant vide letter dated 02.01.2019 had requested for revision of ratified norms. The case was last considered in M. No. 19/81 dt. 26.12.2019 and decided to refer the case to DPIIT for examination & comments. As per NC decision, the case was referred to DPIIT on 13.02.2020. However, no comments have been received yet. The case was last considered in M. No. 22/81 dt. 19.02.2020 and decided to wait for comments. Reminder issued to DPIIT on 29.6.2020.	The Committee decided to remind DPIIT to expedite the comments.	Deferred
R49	STERLITE POWER TRANSMISSION LIMITED 0310816650 dated 31.10.2017	01/81/050/00480/AM18/ 03/95/040/01020/AM17/	The case was ratified in M. No. 3/81dated 14.08.2018 as per comments of DIPP vide F. No: 7/31/2018/TSW dated 18.04.2018. The applicant vide letter dated 02.01.2019 had requested for revision of ratified norms. The case was last considered in M. No. 19/81 dt. 26.12.2019 and decided to refer the case to DPIIT for examination & comments. As per NC decision, the case was referred to DPIIT on 13.02.2020. However, no comments have been received yet. The case was last considered in M. No. 22/81 dt. 19.02.2020 and decided to wait for comments. Reminder issued to DPIIT on 29.6.2020.	The Committee decided to remind DPIIT to expedite the comments.	Deferred
R50	KOTSONS P. LTD	01/81/050/00326/AM16/	The case was ratified in M. No. 20/81 dated 12.01.2016 as per written comments of DHI	On the request of DHI, the Committee directed	Deferred

	0610038228 dated 22.09.2015	06/24/040/00024/AM16/	vide U. O. No. 3(214)/2015/TSW(B)/398 dated 18.12.2015. The applicant vide letter dated 27.11.2019 had requested for revision of ratified norms. The case was last considered in M. No. 19/81 dt. 26.12.2019 and decided to refer the case to DHI for examination & comments. As per NC decision, the case was referred to DHI on 13.02.2020. In M. No. 22/81 dt. 19.02.2020, the Committee decided to wait for comments.	the section to forward complete application with ANF4A to DHI for examination and comments.	
R51	PARAM INDUSTRIES 0310812841 dated 26.04.2017	01/81/050/00135/AM18/ 03/95/040/00044/AM18/	The case was rejected in M. No. 14/81 dated 03.10.2017 due to non-submission of deficiency letter dated 30.05.2017 raised by DIPP. The applicant vide letter dated 27.11.2019 had requested for fixation of norms. The case was last considered in M. No. 19/81 dt. 26.12.2019 decided to refer the case to DPIIT for examination & comments. As per NC decision, the case was referred to DPIIT on 29.01.2020. DPIIT vide U.O. dated 22.5.2020 intimated that MSME may be consulted in the matter. As per DPIIT complete application has been forwarded to MSME on 06.07.2020.	Based on the written comments give by MSME vide email dated 8.7.2020, the Committee decided to seek from the applicant the following information: (i) Sl. No. 3, 4, 5 and 11 of SDF.	Deferred
R52	TRAFOMEC INDIA MAGNETICS PVT. LTD. 0710090674 dated 11.09.2012	01/81/050/00270/AM13/ 07/24/040/00216/AM13/	Initially, the case was rejected in M. No. 21/81 dated 31.12.2013 as per written comments of DHI vide U. O. No. 3(41)/2012/TSW(B)/294 dated 06.12.2013. The case was again considered in M. No. 11/81 dated 22.08.2017 and rejected due to non-submission of reply of deficiency letter dated 13.04.2017 raised by DHI. Now, the applicant vide letter dated 01.05.2019 had furnished reply & requested for ratification of ad-hoc norms. The representation was referred to DHI via email dated 24.12.2019. The case was last considered in M. No. 19/81 dt. 26.12.2019 and the Committee decided to defer the case with an advice to the section to trace out the main file as main file was not available. Main file is traced out and referred to DHI on 12.02.2020. However, no comments have been received yet. In M. No. 22/81 dt. 19.02.2020, the Committee decided to wait for comments.	On the request of DHI, the Committee directed the section to forward complete set of application with ANF4A to DHI for examination and comments.	Deferred
R53	DYNAMIC FLOW PRODUCTS PVT. LTD. 0310814660	01/81/050/00296/AM18/ 03/94/040/00321/AM18/	The case was ratified in Meeting No. 3/81-ALC2/2018 dated 14.08.2018 with 10% wastage. The applicant vide letter dated 30.12.2019 requested to revise the ratified norms as 30% wastage instead of 10% wastage. The case was referred to Consultant	The Committee considered the case as per agenda and Consultant (TEC-3) asked for physical file to examine the case. Therefore, the	Deferred

	dated 18.07.2017		(TEC-3) on 31.01.2020. As decided by NC-2, the case along with the reply of the applicant was referred to Consultant (TEC-3) dated 27.02.2020 for comments. Complete application was send again via email dated 01.07.2020.	Committee deicide to send physical file to Consultant (TEC-3) for examination of the case.	
R54	JINDAL SAW LIMITED 0510409209 dated 07.01.2019	01/81/050/00948/AM19/ 05/23/040/00440/AM19/	The case was ratified in M. No. 12/81 dated 18.09.2019 as per written comments dated 16.09.2019 given by Consultant (TEC-3). The applicant vide letter dated 03.01.2020 stated that NC allowed the quantity of imported item No. 1 and 2 with 10% wastage instead of 20% wastage as per SION C797. Therefore, they requested to allow 20% wastage in respect of import item at Sl. Nos. 1 & 2. The applicant's representation was forwarded to Consultant (TEC-3) on 22.01.2020 for examination of the case. In M. No. 22/81 dt. 19.02.2020, the Committee decided to wait for comments. However, no comments have been received yet.	The Committee considered the case as per agenda and Consultant (TEC-3) asked for physical file to examine the case. Therefore, the Committee deicide to send physical file to Consultant (TEC-3) for examination of the case.	Deferred
R55	JINDAL SAW LIMITED 0510409268 dated 09.01.2019	01/81/050/00955/AM19/ 05/23/040/00454/AM19/	The case was ratified in M. No. 12/81-ALC2/2019 dated 18.09.2019 as per written comments dated 16.09.2019 given by Consultant (TEC-3). The applicant vide letter dated 06.01.2020 requested for revision of ratified norms and stated that the quantity of imported item No.1 Epoxy Powder has allowed 236.219 MT instead of claimed after enhancement 306.219 MT while import item No.8, Primer SK345 has fully disallowed by the Norms Committee. The applicant's representation was forwarded to Consultant (TEC-3) on 31.01.2020 for examination of the case. However, Consultant (TEC) requested to refer the representation with main file. In Meeting No. 22/81 dated 19.2.2020, the Committee directed the section to send the representation with main file.	The Committee noted that the applicant's representation has not yet been forwarded to Consultant (TEC-3) with main file as decided in Meeting No. 22/81dated19.2.2020. Therefore, the Committee directed the section to send the representation with main file immediately.	Deferred
R56	ECIE IMPACT PVT. LTD. 0710086493 dated 22.02.2012	01/81/050/00029/AM13/ 07/24/040/00446/AM12/	The case was rejected in M. No. 14/81-ALC2/2013 dated 24.09.2013 due to non-submission of reply of deficiency letter raised by DPIIT. The applicant vide letter dated 30.12.2019 requested for fixation of ad-hoc norms. The applicant's representation was forwarded to DPIIT on 31.01.2020. However, no comments have been received yet. In M. No. 22/81 dt. 19.02.2020, the Committee decided to wait for comments.	The Committee considered the case as per agenda. Based on the written comments given by DPIIT vide U.O. No. P-47011/87/2020-TSW dated 30.6.2020 (copy enclosed), the Committee decided to reject the case under intimation to concerned RA.	Rejected

				RA may take consequential action accordingly.	
R57	MPP TECHNOLOGIES PRIVATE LTD. 0710106967 dated 13.11.2014	01/81/050/00512/AM15/ 07/24/040/00296/AM15/	The case was ratified in M. No. 6/81-ALC2/2015 dated 30.06.2015 as per written comments of DHI vide U. O. No. 3(174)/2014/TSW(B) dated 13.07.2015. The applicant vide letter dated 28.08.2016 requested for ratification on repeat basis AA. No. 0710093908 dt. 22.02.2013, 0710096368 dt. 02.07.2013, 0710103837 dt. 01.05.2014 & 0710098133 dt. 06.09.2013. The case was last considered in M. No. 22/81 dt. 19.02.2020, the Committee noted that the request has been received beyond 90 days from last decision. Hence, the Committee decided to ask the applicant to deposit a composition fee of Rs.5000/- for considering revision of the case. As per NC decision, Composition fee mail has been sent to applicant via email dt. 01.04.2020. The applicant vide email dated 2.4.2020 informed that it has not represented for the said AA.	As per email dated 2.4.2020 of the applicant, the Committee decided to allow withdrawal of the case from the agenda.	Withdrawn
R58	PALOMA TURNING COMPANY PRIVATE LIMITED, BANGALORE, A 100% EOU	01/81/171/00022/AM20/DES2/ CSEZ Bangalore F.No.1/19/2006-EOU:CSEZ	Paloma Turning Company Private Limited, Bangalore, a 100% EOU, vide letter dated 02.08.2016 stated that they are manufacturer and 100% exporters of customized machined components made out of bar stocks/Cut blanks/Forgings, Tubes of various metals made on CAM operated automatics, CNC Machines as per customer specification and drawings. The finished export product is manufactured out of this raw material the remnant is the scrap generated since the process involves machining of metals out of bar stocks/Cut blanks/Forgings, Tubes. Therefore, the applicant had requested to fix the scrap norms. O/o MSME Development Institute, Bangalore vide letter dated 02.05.2011 had enclosed a copy of the percentage of scrap generated from Aluminium, Steel, Stainless Steel works out from 16 to 80% as Annexure 'A'. In Meeting No. 22/81 dated 19.2.2020, the Committee directed the section to trace out the main file. . The action is yet pending.	The Committee directed the section to trace out the main file on priority. In the mean time, the Committee also decided to ask the CSEZ as well as the applicant to submit complete set of documents in the present case.	Deferred
R59	PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED	01/81/050/00026/AM10/ 07/24/040/00039/AM10/	The case was withdrawn in M. No. 44/81-ALC2/2009 dated 02.02.2010 on the ground that the case was rejected in M. No. 38/81 dated 22.12.2009 (actually held on 29.12.2009) due to non submission of reply of the deficiency letter raised by DIPP. The	The Committee decided to wait for reply of the applicant.	Deferred

	0710064492 dated 04.05.2009		applicant vide letter dated 11.11.2019 furnished reply with a request to fix the ad-hoc norms and also asked for personal hearing. The applicant's representation was forwarded to DPIIT on 31.01.2020. However, no comments have been received yet. In M. No. 22/81 dt. 19.02.2020, the Committee decided to wait for comments. Comments of DPIIT D/L received vide email dated 23.04.2020. DPIIT D/L has been sent to applicant on 07.07.2020.		
R60	ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED 0710111004 dated 19.01.2017	01/81/050/00297/AM18/ 07/24/040/00259/AM17/	The case was ratified in M. No. 15/81-ALC2/2017 dated 17.10.2017 as per DIPP comments vide U. O. No. 12/72/2017-TSW/64 dated 17/10/2017. The applicant vide letter dated 25.11.2019 stated that the norms for the AA 0710111004 dated 19.01.2017 was incorrectly fixed irrespective of the licence applied under no norms repeat basis and requested for re-fix the ad-hoc norms as approved for AA No. 0710105804 dated 17.07.2014 in M. No. 21/81 dated 27.01.2016. The applicant's representation was forwarded to DPIIT on 31.01.2020 for examination of the case. The case was last considered in M. No. 22/81 dt. 19.02.2020, the Committee noted that the request has been received beyond 90 days from last decision. Hence, the Committee decided to ask the applicant to deposit a composition fee of Rs.5000/- for considering revision of the case. The applicant's reply received on 20.03.2020 they have furnished a copy of composition fee receipt of Rs.5000/- deposited on 17.03.2020 along with representation which was sent to DPIIT on 20.03.2020. DPIIT informed that the matter may be consulted with MSME. Representation forwarded to MSME on 07.07.2020 for examination of the case. Also additional information received from the applicant via email dated 09.07.2020 forwarded to MSME on 09.07.2020.	The Committee considered the case as per the agenda and decided to revise the ad-hoc norms as per written comments given by MSME via email dated 09.07.2020 as under: 1. Quantity of **relevant** import item may be allowed as 4988.80 MT inclusive of **7% wastage.** **Note:** **1. Average lead content of import item may be taken as 53.5%.** **2. Lead percent in export product at Sl. No. 1 and 3 is 99%.** Concerned RA may take consequential action accordingly.	Approved
R61	LAXMI ELECTRONICS	01/81/050/00090/AM14/	Initially, the case was rejected in M. No. 8/81-ALC2/2015 dated 28.07.2015 due to	The Committee considered the case as per	Rejected

	MOULDS & PRECISION ENGG P. LTD. 0710094713 dated 09.04.2013	07/24/040/00523/AM13/	non submission of reply deficiency letter dated 11.12.2014 raised by DeitY. However, the applicant vide letter dated 09.12.2017 & 30.01.2018 furnished the reply with a request to fix the ad-hoc norms. The case was again considered in M. No. 7/81dated 10.07.2019 and norms were ratified as per written comments given by Consultant (TEC-1). Now, the applicant vide letter dated 03.01.2020 had requested to revise the ratify norms for the materials imported against export of catheters. As per decision of meeting no. 22/81 dt. 19.02.2020, the case has been referred to Consultant (TEC-1) on 15.06.2020	agenda. Consultant (TEC-1) informed that the applicant has requested for enhancement of quantity of raw material No.1 PVC compound from 1.05 kg/kg to 1.08 kg/kg. No justification has been given by the applicant. Hence, based on written comments of Consultant (TEC-1) received vide email dated 09.07.2020, the Committee decided to maintain **status quo.**	
R62	SYNERGIES CASTINGS LIMITED	VSEZ File No. 8/EOU-326/VSEZ/2020/312	Office of DC, VSEZ, Visakhapatnam vide letter dated 14.01.2020 had referred a copy of application dated 02.05.2017 of Synergies Castings Limited stating that the unit is a 100% EOU manufacturer and exporter of Aluminium Alloy Wheels and requested for fixation of wastage norms. The representation was forwarded to DPIIT on 31.01.2020. However, no comments have been received yet. In M. No. 22/81 dt. 19.02.2020, the Committee decided to wait for comments. DPIIT informed via email dated 03.06.2020 that the matter may be consulted with MSME.	As recommended by DPIIT, the Committee decided to refer the case to MSME for examination and comments.	Deferred

R63	FCI OEN Connectors Limited AA Nos. 1010059417 dated 29.02.2016, 1010059344 dated 17.12.2015, 1010059345 dated 17.12.2015, 1010059352 dated 30.12.2015, 1010059409 dated 16.02.2016, 1010059410 dated 16.02.2016, 1010059426 dated 04.03.2016, 1010059434 dated 21.03.2016, 1010059476 dated 11.05.2016, 1010059568 dated 28.07.2016, 1010059351 dated 30.12.2015, 1010059732 dated 23.02.2017 1010059569 dated 28.07.2016, 1010059623 dated 05.10.2016, 1010059624 dated 05.10.2016, 1010059636 dated 25.10.2016, 1010059638 dated 25.10.2016, 1010059661 dated 06.12.2016, 1010059679 dated 05.01.2017, 1010059691 dated 13.01.2017, 1010059721 dated 15.02.2017, 1010059607 dated 09.09.2016, 1010059734 dated 09.03.2017 1010059308 dated 11.11.2015, 1010059346 dated 18.12.2015	The norms for referred Aas were decided by Norms Committee -2 in its Meeting No. 24/81 dated 18.03.2020 as per the study group report. As decided in the Meeting, a copy of the study group report were provided to RA Cochin as well as the applicant vide email dated 8.6.2020 for taking further necessary action. However, the applicant vide email dated 10.6.2020 filed review application by stating that he has to incur huge losses on GPC and PdTS if its authorizations are 97inalized as per study group report. The applicant has requested to allow wastages @ 2% on GPC and PdTS, as approved by the Committee earlier on the recommendations of MeitY. Since, the party was contesting the findings of the study group report, comment on the representation were sought from the Technical Members of the study group viz. MeitY and Consultant (VCA) on whether an option can be provided to the applicant to allow wastages either as per report or @ 2% on GPC and PdTS. Comments of Consultant (VCA) have been received vide email dated 18.06.2020.	The Committee noted the written comments given by Consultant (TEC-3) and decided to wait for comments of MeitY before deciding the matter.	Deferred

The meeting ended with the vote of thanks to the Chair.

(Shobhit Gupta)
Deputy Directorate General of Foreign Trade
Tel. No.: 23061562 Ext. 341
shobhit.gupta@nic.in
nc2.dgft@nic.in

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Export Items:		
	1	Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
	2	Detail technical note on manufacturing process including the relevant flow sheet.
	3	Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
	4	Weight of each Export Product.
	5	Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
Import Items:		
	6	Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.
Components:		
	7	Technical characteristics / part numbers, if any.
	8	Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
	9	Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables.
	10	Size and specification including grade, composition, range, thickness etc. of the items proposed for import.
	11	Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
	11 (a)	Sheet layout diagram of the material indicating the wastage during blanking.
	12	Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished.
	13	Weight of Steel, which requires imported welding material, giving break-up of: i) Steel Plates/Sheets upto 30mm thickness ii) Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness iii) Steel Plates/Sheets more than 70 mm thickness. iv) Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.
	14	Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.
	15	Use of export product.
	16	You are advised to apply for SION.
	17	Please use expanded/full name of end product. Do not use the abbreviations/short form.
	18	**--**
	19	**Any other information:**
	20	The information called for must be submitted **in duplicate within 15 days** from the date of issue of this letter. The information may be directly sent to Chairman, NC-II, O/o DGFT, Udyog Bhawan, New Delhi-110011, Office Telephone No.: 23061562, Extn.267.

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग सवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)
****

Subject: - M/s AMC Cookware India Pvt. Ltd. (A.A No.0710111078 dated 06.02.2017, A.A. No.0710111502 dated 28.04.2017, A.A. No. 0710110836 dated 23.12.2016, A.A .No. 0710111264 dated 09.03.2017, A.A. No. 0710110362 dated 02.09.2016, A.A. No. 0710109555 dated 22.03.2016, A.A. No. 0710110630 dated 09.11.2016, AA No. 0710109940 dated 14.06.2016, and AA No. 0710110268 dated 17.08.2016)

Reference: -(1) DGFT F No.01/81/050/1067/AM-19/DES-2/176
(2) DGFT F. No.01/81/050/0766/AM-19/DES-2/181
(3) DGFT F.No.01/81/050/1063/AM-19/DES-2/178
(4) DGFT F. No.01/81/050/1075/AM-19/DES-2/179
(5) DGFT F.No.01/81/050/0868/AM-19/DES-2/173
(6) DGFT F.No.01/81/050/1077/AM-19/DES-2/180
(7) DGFT F.No.01/81/050/0902/AM-19/DES-2/174
(8) DGFT F.No.01/81/050/0737/AM-19/DES-2/177
(9)DGFT F.No.01/81/050/760/AM-19/DES-2/175

DGFT(DES-2) may kindly refer to their e-mail dated 14th June 2020 forwarding firm's replies for fixation of norms in respect of the above-mentioned A.As. In this connection, the undersigned is directed to say that the instant A.As may be ratified as under:

Case1.: A.A. No.0710111078 dated 06.02.2017.

1. Quantity of import item at Sl.No.1 may be allowed as 7311 Kgs as 1.10 Kgs/Kg content in the export item.at Sl. No.1
2. Quantity of import item at Sl.No.2 may be allowed as 2,909 Kgs as 1.10 Kgs/Kg content in the export item at Sl.No.2.
3. Quantity of import item at Sl.No.3 may be allowed as 1,346 Kgs as 1.10 Kgs/Kg content in the export item at Sl.No.3.
4. Quantity of import item at Sl.No.4 may be allowed as 2,315 Kgs as 1.10 Kgs/Kg content in the export item. at Sl.No.4.
5. Quantity of import item at Sl.No.5 may be allowed as 5,822 Kgs as 1.10 Kgs/Kg content in the export item at Sl. No.5.
6. Quantity of import item at Sl.No.6 may be allowed as 2,468 Kgs as 1.10 Kgs/Kg content in the export item at Sl. No.6 .

Case2.: A.A. No. 0710111502 dated 28.04.2017.

1. Quantity of import item at Sl.No.1 may be allowed as 1515 Kgs as 1.10 Kgs/Kg content in the export item at Sl. No. 1.
2. Quantity of import item at Sl.No.2 may be allowed as 929 Kgs as 1.10 Kgs/Kg content in the export item at Sl. No.2

3-10/2020

3. Quantity of import item at Sl.No.3 may be allowed as 1130 Kgs as 1.10Kgs/Kg content in the export item at Sl. No.3.
4. Quantity of import item at Sl.No.4 may be allowed as 1571 Kgs as 1.10Kgs/Kg content in the export item at Sl. No.4 .
5. Quantity of import item at Sl.No.5 may be allowed as 378 Kgs as 1.10Kgs/Kg content in the export item at Sl. No.5.
6. Quantity of import item at Sl.No.6 may be allowed as 5682 Kgs as 1.10Kgs/Kg content in the export item at Sl. No.6 .
7. Quantity of import item at Sl.No.7 may be allowed as 6469 Kgs as 1.10Kgs/Kg content in the export item at Sl. No.7 .

Case3.: A.A. No.0710110836 dated 23.12.2016.

1. Quantity of import item at Sl.No.1 may be allowed as 1256 Kgs as 1.10 Kgs/Kg content in the export item at Sl. No.1.
2. Quantity of import item at Sl.No.2 may be allowed as 663 Kgs as 1.10 Kgs/Kg content in the export item at Sl. No.2.
3. Quantity of import item at Sl.No.3 may be allowed as 2483 Kgs as 1.10 Kgs/Kg content in the export item at Sl. No.3.
4. Quantity of import item at Sl.No.4 may be allowed as 2605 Kgs as 1.10 Kgs/Kg content in the export item at Sl. No.4.
5. Quantity of import item at Sl.No.5 may be allowed as 5754 Kgs as 1.10 Kgs/Kg content in the export item at Sl. No.5 .
6. Quantity of import item at Sl.No.6 may be allowed as 8950 Kgs as 1.10 Kgs/Kg content in the export item at Sl. No.6.
7. Quantity of import item at Sl.No.7 may be allowed as 13861 Kgs as 1.10 Kgs/Kg content in the export item at Sl. No.7.
8. Quantity of import item at Sl.No.8 may be allowed as 1188 Kgs as 1.10 Kgs/Kg content in the export item at Sl. No.8 .
9. Quantity of import item at Sl.No.9 may be allowed as 831 Kgs as 1.10 Kgs/Kg content in the export item at Sl. No.9.
10. Quantity of import item at Sl.No.10 may be allowed as 896 Kgs as 1.10 Kgs/Kg content in the export item at Sl. No.10.
11. Quantity of import item at Sl.No.11 may be allowed as 4031 Kgs as 1.10 Kgs/Kg content in the export item at Sl. No.11.

Case4.: A.A. No. 0710111264 dated 09.03.2017.

1. Quantity of import item at Sl.No.1 may be allowed as 8941 Kgs as 1.10 Kgs/Kg content in the export item at Sl. No.1.
2. Quantity of import item at Sl.No.2 may be allowed as 7531 Kgs as 1.10 Kgs/Kg content in the export item at Sl. No.2.
3. Quantity of import item at Sl.No.3 may be allowed as 7697 Kgs as 1.10 Kgs/Kg content in the export item at Sl. No.3.
4. Quantity of import item at Sl.No.4 may be allowed as 1068 Kgs as 1.10 Kgs/Kg content in the export item at Sl. No.4 .
5. Quantity of import item at Sl.No.5 may be allowed as 1352 Kgs as 1.10 Kgs/Kg content in the export item at Sl. No.5 .
6. Quantity of import item at Sl.No.6 may be allowed as 656 Kgs as 1.10 Kgs/Kg content in the export item at Sl. No.6.
7. Quantity of import item at Sl.No.7 may be allowed as 2036 Kgs as 1.10 Kgs/Kg content in the export item at Sl. No.7 .

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8. Quantity of import item at Sl.No.8 may be allowed as 2019 Kgs as 1.10 Kgs/Kg content in the export item at Sl. No.8.
9. Quantity of import item at Sl.No.9 may be allowed as 1105 Kgs as 1.10 Kgs/Kg content in the export item at Sl. No.9.
10. Quantity of import item at Sl.No.10 may be allowed as 725 Kgs as 1.10 Kgs/Kg content in the export item at Sl. No.10 .
11. Quantity of import item at Sl.No.11 may be allowed as 1101 Kgs as 1.10 Kgs/Kg content in the export item at Sl. No.11
12. Quantity of import item at Sl.No.12 may be allowed as 685 Kgs as 1.10 Kgs/Kg content in the export item at Sl. No.12.
13. Quantity of import item at Sl.No.13 may be allowed as 714 Kgs as 1.10 Kgs/Kg content in the export item at Sl. No.13.
14. Quantity of import item at Sl.No.14 may be allowed as 645 Kgs as 1.10 Kgs/Kg content in the export item at Sl. No.14.

Case5.: A.A. No. 0710110362 dated 02.09.2016.

1. Quantity of import item at Sl.No.1 may be allowed as 882 Kgs as 1.10 Kgs/Kg content in the export item at Sl. No.1.
2. Quantity of import item at Sl.No.2 may be allowed as 853 Kgs as 1.10 Kgs/Kg content in the export item at Sl. No.2.
3. Quantity of import item at Sl.No.3 may be allowed as 1254 Kgs as 1.10 Kgs/Kg content in the export item at Sl. No.3 .
4. Quantity of import item at Sl.No.4 may be allowed as 1547 Kgs as 1.10 Kgs/Kg content in the export item at Sl. No.4.
5. Quantity of import item at Sl.No.5 may be allowed as 1207 Kgs as 1.10 Kgs/Kg content in the export item at Sl. No.5 .
6. Quantity of import item at Sl.No.6 may be allowed as 931 Kgs as 1.10 Kgs/Kg content in the export item at Sl. No.6 .
7. Quantity of import item at Sl.No.7 may be allowed as 4359 Kgs as 1.10 Kgs/Kg content in the export item at Sl. No.7.
8. Quantity of import item at Sl.No.8 may be allowed as 2028 Kgs as 1.10Kgs/Kg content in the export item at Sl. No.8 .
9. Quantity of import item at Sl.No.9 may be allowed as 2781 Kgs as 1.10 Kgs/Kg content in the export item at Sl. No. 9.

Case6.: A.A .No. 0710109555 dated 22.03.2016.

1. Quantity of import item at Sl.No.1 may be allowed as 1604 Kgs as 1.10 Kgs/Kg content in the export item at Sl. No. 1.
2. Quantity of import item at Sl.No.2 may be allowed as 3902 Kgs as 1.10 Kgs/Kg content in the export item at Sl. No. 2.
3. Quantity of import item at Sl.No.3 may be allowed as 1856 Kgs as 1.10 Kgs/Kg content in the export item at Sl. No. 3.
4. Quantity of import item at Sl.No.4 may be allowed as 2346 Kgs as 1.10 Kgs/Kg content in the export item at Sl. No. 4.
5. Quantity of import item at Sl.No.5 may be allowed as 4753 Kgs as 1.10 Kgs/Kg content in the export item at Sl. No.5 .
6. Quantity of import item at Sl.No.6 may be allowed as 2595 Kgs as 1.10Kgs/Kg content in the export item at Sl. No.6.
7. Quantity of import item at Sl.No.7 may be allowed as 4482 Kgs as 1.10Kgs/Kg content in the export item at Sl. No. 7.

3-10-6/2021

Case7.: A.A. No. 0710110630 dated 09.11.2016.

1. Quantity of import item at Sl.No.1 may be allowed as 3411 Kgs as 1.10 Kgs/Kg content in the export item at Sl. No.1 .
2. Quantity of import item at Sl.No.2 may be allowed as 1072 Kgs as 1.10 Kgs/Kg content in the export item at Sl. No. 2.
3. Quantity of import item at Sl.No.3 may be allowed as 1716 Kgs as 1.10 Kgs/Kg content in the export item at Sl. No.3 .
4. Quantity of import item at Sl.No.4 may be allowed as 6072 Kgs as 1.10 Kgs/Kg content in the export item at Sl. No.4 .
5. Quantity of import item at Sl.No.5 may be allowed as 7239 Kgs as 1.10 Kgs/Kg content in the export itemat Sl. No. 5.
6. Quantity of import item at Sl.No.6 may be allowed as 1409 Kgs as 1.10 Kgs/Kg content in the export itemat Sl. No. 6.

Case8.: A.A. No. 0710109940 dated 14.06.2016.

1. Quantity of import item at Sl.No.1 may be allowed as 3955 Kgs as 1.10 Kgs/Kg content in the export item at Sl. No.1 .
2. Quantity of import item at Sl.No.2 may be allowed as 1345 Kgs as 1.10 Kgs/Kg content in the export item at Sl. No. 2.
3. Quantity of import item at Sl.No.3 may be allowed as 921 Kgs as 1.10 Kgs/Kg content in the export item at Sl. No.3 .
4. Quantity of import item at Sl.No.4 may be allowed as 7682 Kgs as 1.10 Kgs/Kg content in the export item at Sl. No. 4.
5. Quantity of import item at Sl.No.5 may be allowed as 4317 Kgs as 1.10 Kgs/Kg content in the export item at Sl. No. 5.
6. Quantity of import item at Sl.No.6 may be allowed as 3344 Kgs as 1.10 Kgs/Kg content in the export item at Sl. No.6.

Case9.: A.A. No. 0710110268 dated 17.08.2016.

1. Quantity of import item at Sl.No.1 may be allowed as 2415 Kgs as 1.10 Kgs/Kg content in the export itemat Sl. No. 1.
2. Quantity of import item at Sl.No.2 may be allowed as 2821 Kgs as 1.10Kgs/Kg content in the export item at Sl. No. 2.
3. Quantity of import item at Sl.No.3 may be allowed as 3758 Kgs as 1.10 Kgs/Kg content in the export item at Sl.No. 3.
4. Quantity of import item at Sl.No.4 may be allowed as 3709 Kgs as 1.10 Kgs/Kg content in the export item at Sl. No. 4.
5. Quantity of import item at Sl.No.5 may be allowed as 6328 Kgs as 1.10 Kgs/Kg content in the export item at Sl. No. 5.
6. Quantity of import item at Sl.No.6 may be allowed as 1444 Kgs as 1.10 Kgs/Kg content in the export item at Sl. No.at Sl. No. 6.
7. Quantity of import item at Sl.No.7 may be allowed as 914 Kgs as 1.10 Kgs/Kg content in the export itemat Sl. No. 7.

Norms Committee may take a view.

30/06/2020

(S.K. Jain)
Development Officer
Tel.23063166

E=mail: sushilk.jain@nic.in

DGFT(Shri Amit Kumar, A.D, DES-II)
DPIIT U.O.NO P-47011/189/2019-TSW 30.06.2020

W-21/23/2020-IPHW-MeitY
Government of India
Ministry of Electronics and Information Technology
IPHW Division

Date: 08.05.2020

ect: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 0710116046 Dated 21.01.2020 issued to M/s. Gaviranga Enterprises.

This refers to DGFT e-mail dated 07.05.2020 seeking comments of this Ministry on the above-mentioned application of M/s. Gaviranga Enterprises for export of "Other Transformers: Having A Power Handling Capacity Not Exceeding 1 Kva".

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The import products are required for manufacturing the export product. The Ministry recommends Ratification of norms of advance authorization as per Calculation Sheet attached.

(Sd\-)
(Sushil Kumar Jangid)
Scientist 'B'
Tel: 011-24301784
ftp-iphw@meity.gov.in

Attached: as above

Shri Amit Kumar,
Asst. Director, O/o DGFT,
Udyog Bhawan, New Delhi.

Calculation Sheet: 0710116046 Gaviranga

Export Item (A)	Import Item	Qty. Sought	UOM	Per unit consumption (B)	Wastage Claimed	Wastage allowed (C)	Qty. recommended
83/0- OTHER TRANSFORMERS: HAVING A POWER HANDLING CAPACITY NOT EXCEEDING 1 KVA "40,000 Quantity"	EI 42.0 x 35 LAMINATIONS (Parts of Transformers) CORE	5200	KG	0.130	Nil	0.00%	On net to net basis with Accountability Clause on Nil Wastage
	EI 42 x 14.8mm SS COIL FORMER (Parts of Transformers) COIL FORMER / BOBBIN	40000	Number	1	Nil	0.00%	On net to net basis with Nil Wastage
	EI 42 x 14.8mm SHROUD (Set of 2 pcs) (Parts of Transformers) SHROUD	40000	Number	1	Nil	0.00%	On net to net basis with Nil Wastage

W-21/24/2020-IPHW-MeitY
Government of India
Ministry of Electronics and Information Technology
IPHW Division

Date: 08.05.2020

ect: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 0710116047 Dated 21.01.2020 issued to M/s. Gaviranga Enterprises.

This refers to DGFT e-mail dated 07.05.2020 seeking comments of this Ministry on the above-mentioned application of M/s. Gaviranga Enterprises for export of "Other Transformers: Having A Power Handling Capacity Not Exceeding 1 Kva".

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The import products are required for manufacturing the export product. The Ministry recommends Ratification of norms of advance authorization as per Calculation Sheet attached.

(Sd\-)
(Sushil Kumar Jangid)
Scientist 'B'
Tel: 011-24301784
ftp-iphw@meity.gov.in

Attached: as above

Shri Amit Kumar,
Asst. Director, O/o DGFT,
Udyog Bhawan, New Delhi.

Calculation Sheet: 0710116047 Gaviranga

Export Item (A)	Import Item	Qty. Sought	UOM	Per unit consumption (B)	Wastage Claimed	Wastage allowed (C)	Qty. recommended
OTHER TRANSFORMERS: HAVING A POWER HANDLING CAPACITY NOT EXCEEDING 1 KVA "40,000 Quantity"	EI 54.0 X 45 LAMINATIONS [Parts of Transformers] CORE	15000	KG	0.375	Nil	0.00%	On net to net basis with Accountability Clause on Nil Wastage
	EI 54 x 25.5mm SS COIL FORMER [Parts of Transformers] COIL FORMER / BOBBIN	40000	Number	1	Nil	0.00%	On net to net basis with Nil Wastage
	EI 54 x 25.5mm SHROUD (Set of 2 pcs) [Parts of Transformers SHROUD	40000	Number	1	Nil	0.00%	On net to net basis with Nil Wastage

File No.P-47011/34/2020-TSW

भारत सरकार

वाणिज्य और उद्योग मंत्रालय

उद्योग सवर्धन और आंतरिक व्यापार विभाग

Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)
****

Subject: - M/s Jans Copper Private Limited-A.A. No. 0310835436 dated 17/03/2020
Reference: - DGFT(NC-2) E-mail dated 24/04/2020

With reference to the above, the undersigned is directed to say that in line with firm's earlier A.A.No. 0310829929 dated 26.06.2019, the instant AA may be ratified as under:

1. Description of export item may be amended as " Articles made of Copper namely, Copper Sleeves, Copper Foils, Copper Flats/Sheets/Strips, Copper Profiles/Sections"
2. Taking clue from SIONs C-1185, C-1186 & C-1187, quantity of import item may be allowed as 1.05 Kgs. /Kg. content in export items.

Norms Committee may take a view.

06-5-2020

(S.K. Jain)
Development Officer
Tel.23063166
E-mail: sushilk.jain@nic.in

DGFT(Shri Amit Kumar, A.D. DES-II)
DPIIT U.O.NO. P-47011/34/2020-TSW dated 06.05.2020

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग सवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)
****

Subject: - M/s Asta India Private Limited (A.A. No.3410040446 dated 14 .08.2014, A.A. No.3410040933 dated 06.02.2015, A.A.No.3410041462 dated 17.08.2015 & A.A. No.3410042077 dated 18.04.2016)

Reference: - DGFT ID No. 01/81/050/00354/AM15/ DES-2/274 Dated: 31.01.2020
DGFT ID No.01/81/050/00079/AM16/ DES-2/272 Dated: 31.01.2020
DGFT ID No.01/81/050/00454/AM16/ DES-2/275 Dated: 31.01.2020
DGFT ID No.01/81/050/00260/AM17/ DES-2/273 Dated: 31.01.2020

With reference to the above, the undersigned is directed to say that A.As. may be ratified as under :

Case1:A.A. No.3410040446 dated 14 .08.2014

Taking clue from C-1422, the instant A.A .may be ratified as under:

1. Quantity of import item at Sl.No.1 may be allowed as applied for i.e. 8690.40Kgs .
2. Quantity of import item at Sl.No.2 may be allowed as 60.83 Kgs..
3. Quantity of import item at Sl.No.3 may be allowed as 34.76Kgs.
4. Quantity of import item at Sl.No.4 may be allowed within 1% FOB value of export item at Sl.No.1.
5. Quantity of import item at Sl.No.5 may be allowed as applied for i.e 59282.40 Kgs.
6. Quantity of import item at Sl.No.6 may be allowed as 414.97 Kgs. .
7. Quantity of import item at Sl.No.7 may be allowed as 237.12 Kgs. .
8. Quantity of import item at Sl.No.8 may be allowed within 1% FOB value of export item at Sl.No.2.
9. Quantity of import item at Sl.No.9 may be allowed as app[lied for i.e. 31135.50 Kgs.
10. Quantity of import item at Sl.No.10 may be allowed as 217.94 Kgs.
11. Quantity of import item at Sl.No.11 may be allowed as 124.54 Kgs.
12. Quantity of import item at Sl.No.12 may be allowed within 1% FOB value of export item at Sl.No.3.

Case2:A.A. No.3410040933 dated 06.02.2015

Taking Clue from SION C-1422, the instant A.A. may be ratified as under:

1. Quantity of import item at Sl.No.1 may be allowed as applied for i.e. 100000 Kgs.
2. Quantity of import item at Sl.No.2 may be allowed as applied for i.e 700Kgs.
3. Quantity of import item at Sl.No.3 may be allowed as 400 Kgs.
4. Quantity of import item at Sl.No.4 may be allowed within 1% FOB value of exports.

19/05/2020

Case3:AA No.3410041462 dated 17.08.2015

Taking Clue from SION C-1422, the instant A.A. may be ratified as under:

1. Quantity of import item at Sl.No.1 may be allowed as applied for i.e 97200Kgs.
2. Quantity of import item at Sl.No.2 may be allowed as 700 Kgs.
3. Quantities of import items at Sl.No.3 and 4 put together may be allowed within 2% FOB value of exports.

Case4:A.A. No.3410042077 dated 18.04.2016

Taking Clue from SION C-1422, the instant AA may be ratified as under:

1. Quantity of import item at Sl.No.1 may be allowed as applied for i.e 155667Kgs.
2. Quantity of import item at Sl.No.2 may be allowed as 1121.05 Kgs.
3. Quantities of import items at Sl.No.3 and 4 put together may be allowed within 2% FOB value of exports.

Norms Committee may take a view.

19/05/2020

(S.K.Jain)
Development Officer
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E-mail: sushilk.jain@nic.in

DGFT(Shri Amit Kumar, A.D. DES-II)
DPIIT U.O.NO. P-47011/187/2019-TSW dated 19/05/2020

Government of India
Director General of Foreign Trade

HQ File No:

(i) 01/81/050/00409/AM17/
(ii) 01/81/050/00524/AM17/
(iii) 01/81/050/00659/AM17

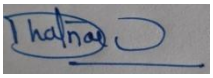
Advance Authorization No. 2610012779 dated 15.12.2016, 2610012767 dated 17.08.2015 and 2610012763 dated 14.07.2016

M/s Veekay Smelters Pvt Limited, Peddapuram (A.P)

The applicant has represented against the decision of the NORMS Committee whereby they were allowed 613 Kg Aluminium Grannuals as reductant against export of 1000 Kg Low Carbon Ferro Chrome required for production of stainless steel 300 series having extra low carbon.

However, by considering stichometric calculation for reduction of Chromite (Cr2O3), Iron Oxide (FeO), Silicon Dioxide (SiO2), retained aluminium in the product, reduction of Sodium Nitrate (Na2No3) as energizer to boot the heat of formation; 15% excess requirement of Aluminium Granuals as reductant in order to get optimum chromium recovery, 99% aluminium contained in aluminum granuals and 98% yield of the alumina thermic process, the quantity of **Aluminum Granuals works out to 830 Kg instead 912 Kg**, as has been requested by the applicant for production and export of Low Carbon Ferro Chrome.

In view of the above, NC-II may allow 830 Kg Aluminum Granuals for production and export of Low Carbon Ferro Chrome (Cr: 66% Fe: 28.2%, Si: 1.5%, Al: 3.5%, Other:0,05%).



(S.K. Bhatnager)
TC (SKB)
18.05.2020

Shri Shobhit Gupta,
Dy DGFT, NC-II

Government of India
Director General of Foreign Trade

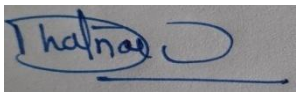
HQ File No: 07/24/040/00216/AM18

Advance Authorization No. 0710112458 dated 24.11.2017

M/s VEER-O-METALS PVT LTD, BANGALORE

The following Quantity of items of import may be allowed against export:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Quantity to be allowed
85049090	Sheet Metal Components: Net Content of Raw Materials: (i) GI Coils-205.59 MT (ii) Rivets/Fasteners-Net To Net Basis	216.412 MT	72104900	GI Coils	Import Quantity may be allowed 240.54 MT of relevant grade and thickness inclusive of 17% wastage after 1/3rd recovery.
			73182990	Rivets & Fasteners	As per GN-4



(S.K. Bhatnager)
TC(SKB)
28.04.2020

Shri Shobhit Gupta
Dy DGFT, NC-II

M.No.-4181
R.42

Government of India
Director General of Foreign Trade

HQ File No: 01/81/050/00077/AM18

Advance Authorization No. 0710108701 dated 09.09.2015

M/s VEER-O-METALS PVT LTD, BANGALORE

The following Quantity of items of import may be allowed against export:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Quantity to be allowed
85049090	Sheet Metal Components: Net Content of Raw Materials: (i) GI Coils-277.296 MT (ii) Rivets/Fasteners-Net To Net Basis	313.615 MT	72104900	GI Coils	Import Quantity may be allowed 335.52 MT of relevant grade and thickness inclusive of 21% wastage after 1/3rd recovery.
			73182990	Rivets & Fasteners	As per GN-4

[redacted]

(S.K. Bhatnager)
TC(SKB)
28.04.2020

Shri Shobhit Gupta
Dy DGFT, NC-II

File No.P-47011/87/2020-TSW

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग सवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)
****

Subject: - M/s ECIE Impact India Pvt. Ltd.,- A.A. No.0710086493 dated 22.02.**2012**
Reference: - DGFT F. No. 01/81/050//0029/AM13/DES-II

DGFT(DES-2) may kindly refer to their E-mail dated 11th June 2020 forwarding reply received from the applicant for the information sought by this office in year 2012 for fixation of norms in respect of the above-mentioned A.A..

2. A.A. (No. 0710086493 dated 22.02.2012) is for import of "8000 Sq. Mtrs. of Aluminium Composite Panels" for the manufacture of 11169 Sq. mtrs. of Structural Aluminum Doors and windows etc.

3 Firm was asked to submit information at Sl. No 3 and 11 of SDF in January, 2013. As firm had not submitted the above information, the case was rejected by the Norms Committee.

3. Firm has now requested for ratification of Norms and have stated that the company is non-operative for the last five years. They have further informed that they had imported the material for execution of an order from M/s DELL International Limited, a SEZ unit for fabrication and structural glazing of their building and the work was completed in year 2017.

4. Keeping above in view and as firm has still not submitted detailed calculations for the quantity of import item i.e. Aluminium Composite Panels, we are not in a position to fix norms and Norms Committee may take a view in the matter

(S.K. Jain) 6/2020
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DGFT(Shri Amit Kumar, A.D, DES-II)
DPIIT U.O.NO P-47011/87/2020-TSW dated 30.06.2020